[For persons including companies required to furnish return under sections 139(4A) or 139(4B) or 139(4C) or 139(4D) only] (Please see rule 12 of the Income-tax Rules, 1962) [Please refer instructions for gridenes)			INDIAN INCOME TAX RETURN		Assessment Year								
(Please refer instructions for guidance)	'FORM	ITR-7	under sections 139(4A) or 139(4B) or 139(4C) or 139(4D) only]	2	0	2	3	-	2	4			

Par	t A-GEN															
	(A1) Name (as mentioned in	deed of creation/ est	ablishing/ incorporation/	(A.	2) PA	N										
	formation)															
MATION	(A4) Flat/Door/Block No	(A5) Name of Pre	emises/Building/Village			forn	atio	n/in	ate o corp //YYI /	orat	ion					
FOR	(A6) Road/Street/Post Office	6) Road/Street/Post Office (A7) Area/Locality										_				
PERSONAL INFORMATION	(A8) Town/City/District	(A9) State	(A10) Pin code/Zip code	e	~ **	i tus ee ctions)	L	_	(s	i tus ee ctions)	L					
PERS	(A13) Office Phone Number v code/Mobile No. 1	vith STD	(A14) Mobile No. 2	14) Mobile No. 2 (A1:						(A15) Email Address 1						
									П							
	(A16) Email Address 2															
	(A17) (i) Return furnished un	der section ☐ 139(4.	A) □ 139(4B) □ 139(4C)		139(4	D)										
	(ii) Please specify the section to	ınder which the exe	mption is claimed (dropdown	to b	e prov	ided)										
	(A18) Whether any project/in	stitution is run by tl	ne assessee? (Yes/No) If Yes,	then	pleas	e fur	nish	the (deta	ils:						
	Details of the projects/institut															
	Sl. Name of the project		Nature of activity	Classification (see instructions)												
	(see instru	ction)	(see instruction)				(Se	ee in:	struct	ions)						
	2				-											
	3															
	4															

be r	(A19) Details of registration/provisional registration or approval under the Income-tax Act (Mandatory, if required to be registered) (Where regular registration/approval has been granted, details of provisional registration/approval are not required)											
Sl.	Section under which registered/provisionally registered or approved/notified	Date of registration/provisional registration or approval	Approval/ Notification/ Unique Registration No. (URN)	Approving/ registering Authority	Date from which registration/provisional registration/ approval is effective							

	1		opdowns t vided)	o be													
	2		,														
												law other t					
						reign (Contributi	on (Re	gulation) A	ct, 201	l0, reg	istration on	DARF	PAN	porta	al of Ni	ti Aayog
			stration			6 1 . 4	-9- r	N-4 P	A	1/ NT - 4	· 6• 4•				D-	4 - C	1.2.1.41
	Sl.		w under/P vhich regi		iı	ecify det 1 case 'A other Lav	ny regis	ate of tration proval		vai/ Not gistratio	ification n No.	regi	oroving/ istering thority				which the is effective
	1	(1	Dropdown provide														
	2																
STATUS	(A2	-	Return see instri		s (Ti	ck) [Ple		. ,			_	1139(4)-Afte □119(2)(b)					
FILING STATUS	(ai	ii)	Or filed u/s	in resp	onse	to noti	ce 🗆 1	39(9),	142 (1),	□ 148	,, 🗖 1	153C					
	(b						ed, then er eturn (DE										/
	(с	e)	enter ui	f filed, in response to a notice u/s 139(9)/142(1)/148153C or order u/s 119(2)(b), enter unique number/ Document Identification Number (DIN) and date of such notice/order, or if filed u/s 92CD enter date of advance pricing agreement (unique number)													
	(d	_		nter unique number/ Document Identification Number (DIN) and date of such otice/order, or if filed u/s 92CD enter date of advance pricing agreement Lesidential status? (Tick) Resident Non-resident Whether any income included in total income for which claim under section 90/90A/91 has been made? Yes													
	(e	2)	Whethe □No	Whether any income included in total income for which claim under section 90/90A/91 has been made? Yes No pplicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR]													
				□No [applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR] Whether this return is being filed by a representative assessee? (Tick) □ Yes □ No													
	(f			□No applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR] Whether this return is being filed by a representative assessee? (Tick) □ Yes □ No f yes, please furnish following information -													
				Whether this return is being filed by a representative assessee? (<i>Tick</i>) ☑ ☐ Yes ☐ No f yes, please furnish following information - (1) Name of the representative													
			(2						ative (drop	down i	to be p	rovided)					
			(3)	Ad	ldress o	f the repr	esenta	tive								
	()	, .	(4	/								of the repr					
	(g))	vv netnei	' you ar	e Pai	riner in	a urm; (LICK) [⊿ □ Yes □	I INO		If yes, pleas	e turni	SH 10	помі	ng inio	rmauon
•						Nar	ne of Firn							PAN			
				•			ne of Firn	1						PAN			
	(A2 2)	WI	No	ou have		unliste	d equity s	hares :		durin	g the p	orevious yea				□ Yes	
		WI	No	ou have		unliste	d equity s	hares :	respect of e	durin	g the p		r? ('	Tick)	rred		
		WI	No	ou have		unliste	d equity s	hares :		durin	g the p	ar	r? ('	Tick)	rred		ng balance
		WI G	No yes, plea me of	ou have		unliste	d equity s	hares :	respect of e	durin	g the p		r? ('	Tick) transfe	rred		
		WI If y	No yes, plea me of	ou have	sh fo	unliste	d equity s informati	hares	Shares acq	durin	g the p	Purchase price per share (in case of purchase from existing	r? (' Shares durin	transfeg the ye	erred ear	Closi	ng balance
		WI If y	No yes, plea me of npany	ou have	sh fo	Unliste Illowing Openi No. of shares	d equity s informati ng balance Cost of acquisition	hares a	Shares acq Date of subscription / purchase	durin quity s uired duri Face value per share	g the p shares ing the ye Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	Shares durin No. of shares	transfeg the ye	erred ear	Closi No. of shares	ng balance Cost of acquisition
		WI If y	No yes, plea me of npany	ou have	sh fo	Unliste Illowing Openi No. of shares	d equity s informati ng balance Cost of acquisition	hares a	Shares acq Date of subscription / purchase	durin quity s uired duri Face value per share	g the p shares ing the ye Issue price per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	Shares durin No. of shares	transfeg the ye	erred ear	Closi No. of shares	ng balance Cost of acquisition
		WI If y	No yes, plea	Du have se furni Type of the mpany The	PAN 2	Unliste Illowing Openi No. of shares	d equity s informating balance Cost of acquisition	hares : ion in : No. of shares 5	Page 2 Pa	durin quity s uired duri Face value per share	g the p shares ing the ye Issue per share (in case of fresh issue)	Purchase price per share (in case of purchase from existing shareholder)	Shares durin No. of shares	transfe g the year	erred ear	No. of shares	ng balance Cost of acquisition
	(A2	WI If y	No yes, plea	Du have se furni Type of the mpany The	PAN 2 y of tof gen	Unliste Illowing Openi No. of shares 3 the projueral put Whethe	cd equity s informating balance Cost of acquisition 4 ects/institublic utility	No. of shares to the shares	Date of subscription / purchase	durin quity s uired duri Face value per share 7	g the postage of the control of the	Purchase price per share (in case of purchase from existing shareholder)	Shares durin No. of shares 10	transfer Signature Signatu	orred ear	No. of shares	Cost of acquisition
	(A2	WI If y	No yes, plea	Du have se furni (ype of the ompany) Ib	PAN 2 V of t I t	No. of shares No. of shares No. of shares	cd equity s informating balance Cost of acquisition 4 ects/institublic utility there is a referred	No. of shares 5 utions y then, any ac to in p	Date of subscription / purchase 6 run by you-tivity in the proviso to see	durin quity s uired durin Face value per share 7	g the post of the control of the con	Purchase price per share (in case of purchase from existing shareholder) 9 haritable pu	Shares durin No. of shares 10 urpose	transfer g the year consists of the second s	orred ear	No. of shares 12 Yes	Cost of acquisition 13 t of any
	(A2	WI If y	No yes, plea	Du have se furni (ype of the ompany) Ib	PAN 2 V of t I	No. of shares No. of shares No. of shares	Cost of acquisition 4 ects/institublic utilitr there is a referred then percei	No. of shares 5 utions y then, any ac to in p	Date of subscription / purchase 6 run by you-tivity in the proviso to see	durin quity s uired durin Face value per share 7	g the post of the control of the con	Purchase price per share (in case of purchase from existing shareholder) 9	Shares durin No. of shares 10 urpose	transfer g the year consists of the second s	orred ear	No. of shares	Cost of acquisition 13 t of any
ETAILS	(A2	WI If y	No yes, plea	Du have se furni (ype of the ompany) Ib e, in any object of i	PAN 2 V of t R I I I I	No. of shares	Cost of acquisition Cost of acquisition 4 ects/institublic utility there is a referred then percent there is the comment.	No. of shares 5 utions y then, any ac to in phrage of any acerce or are corrected to the	Date of subscription / purchase 6 run by you-tivity in the proviso to so for receipt free trivity of rerebusiness for the subscription of the su	face value per share 7 , one of enaturection com such	g the postage of the control of the	Purchase price per share (in case of purchase from existing shareholder) 9 haritable pu	Shares durin No. of shares 10 urpose erce or is total	transfer the year of year of the year of the year of the year of year	orred ear	No. of shares 12 Yes	Cost of acquisition 13 t of any
HER DETAILS	(A2	WI If y	No yes, plea	ou have se furni Type of the mpany e, in any object of i	PAN 2 y of t I I I I I	No. of shares No. of shares	Cost of acquisition Cost of acquisition 4 ects/institublic utility there is a referred then percent there is de, comme so to section then percent the percent then percent the percent then percent the percent then percent the pe	No. of shares 5 utions y then, any acto in prage of any accree or on 2(1)	Date of subscription / purchase 6 run by you - tivity in the proviso to so for freceipt fre	quity suired during Face value per share 7 , one of enaturection com such dering or any	g the postage of the control of the	Purchase price per share (in case of purchase from existing shareholder) 9 Charitable pu ade, comme vity vis-à-vi service in re	Shares durin No. of shares 10 urpose erce or is total lation referred	transfer g the year size of the second size of the	ear ale dideration	No. of shares 12 Yes	cost of acquisition 13 t of any No
OTHER DETAILS	(A2	WI If y	No yes, plea	ou have se furni the ompany e, in any object of i ii	PAN 2 V of t I I I I I I I I I I I I I	No. of shares	cost of acquisition Cost of acquisition 4 ects/institublic utility r there is a referred then percent r there is so to section to section then percent references to the section of the section of the section references to the section references to section refere	No. of shares Soutions y then, any ac to in putage of any according to the cordinate of th	Date of subscription / purchase 6 run by you - tivity in the proviso to so freceipt free freceipt fr	quity suired during Face value per share 7 , one of enaturection andering or any	g the post shares ing the year share (in case of fresh issue) 8 of the core of tr 2(15)? ch acti	Purchase price per share (in case of purchase from existing shareholder) 9 charitable per share (in case of purchase from existing shareholder) 9 charitable per share in receiving the per shareholder pe	Shares durin No. of shares 10 urpose erce or is total lation referred is total	transfer to transfer to to d to	dvan	No. of shares 12 Yes Yes 96	cost of acquisition 13 t of any No
OTHER DETAILS	(A2	WI III	No yes, plea	ou have se furni the ompany e, in any object of i ii ii or 'b' is	PAN 2 y of t for ger V i I YES	No. of shares	cost of acquisition Cost of acquisition 4 ects/institublic utility r there is a referred then percent r there is so to section to section then percent references to the section of the section of the section references to the section references to section refere	No. of shares 5 utions y then, any ac to in putage of any ac erce or on 2(1) ntage of nnual	Date of subscription / purchase 6 run by you - tivity in the proviso to so freceipt free freceipt fr	quity suired during Face value per share 7 , one of enaturection and on such dering or any	g the p shares ling the ye Issue price per share (in case of fresh issue) 8 of the core of tr 2(15)? ch acti g any s consider the active A	Purchase price per share (in case of purchase from existing shareholder) 9 Charitable pu ade, comme vity vis-à-vi service in re eration as r	Shares durin No. of shares 10 urpose erce or is total lation eferred is total dect of aggrega	transfer significant strength of the strength	dvan	No. of shares 12 Accemen Yes % Yes which is a second of the shares	Cost of acquisition 13 t of any No
OTHER DETAILS	(A2	WI III	No yes, plea me of inpany control in the inp	ou have se furni the ompany e, in any object of i ii ii or 'b' is	PAN 2 y of t for ger V i I YES	No. of shares	cost of acquisition Cost of acquisition 4 ects/institublic utility there is a referred then percent there is so to section then percent the pe	No. of shares 5 utions y then, any ac to in putage of any ac erce or on 2(1) ntage of nnual	Date of subscription / purchase 6 run by you - tivity in the proviso to so freceipt free freceipt fr	quity suired during Face value per share 7 , one of enaturection and on such dering or any	g the p shares ling the ye Issue price per share (in case of fresh issue) 8 of the core of tr 2(15)? ch acti g any s consider the active A	Purchase price per share (in case of purchase from existing shareholder) 9 charitable per shareholder, or share (in case of purchase from existing shareholder) 9 charitable per shareholder, or shareholder, commenting the commenting service in reservice in respective in respecti	Shares durin No. of shares 10 urpose erce or is total lation eferred is total dect of aggrega	transfer significant strength of the strength	dvan	No. of shares 12 Accemen Yes % Yes which is a second of the shares	Cost of acquisition 13 t of any No

	(A2 4)	i							e Year on the bas was granted?	sis of	☐ Yes	[□No
		ii	If yes, p	olease fur	nish follo	wing in	formation	1:-					
	-		A	date	of such ch	nange (l	DD/MM/Y	YYYY)			/_	/	
			В	regist withi section	tration ha n the stip	s been ulated j ection 1	made in the period of t 12A / sub-c	he prescrib hirty days	ion/provisional ed form and man as per clause (ab f clause (ac) of so) of sub-	☐ Yes	Г	□ No
			C	Whet		registr	ation/prov	visional reg	istration has bee	en	☐ Yes		□ No
			D	date		esh reg		orovisional	registration		/_	/	
	(A25)	Is th	is your f	irst retu		(1)					□ Yes		No
	(A26		ther pro		f twenty s	second	proviso to	13(10)	☐ Yes		No		
NO	(A 27) (ii)	(i) bl	Are you e for aud on under	ı lia lit under r which y			rnish follow audit report						
AUDIT INFORMATION		(a) (b)			iditor sigi o. of the		e tax audit r	report					
FOR		(c)	Name	of the au	ıditor (pr	oprieto	rship/ firn		f the nuonuistaus	hin/finn			
IT IN		(d) (e)		of audit r		mber (1	AN)/Aadi	naar No. o	f the proprietors	snip/ IIrm			
AUD	(4	(f)			ing of the			the Income	-tax Act, mentio	(DD/MM		doto of	
	(A 28)		rnishing	the audi	t report?	y Act o			· · · · · · · · · · · · · · · · · · ·			date of	
		(Δ	29) i P	and sectionaries	n s of ners	one wh	(DD/M	M/YY)	the AOP on 31	t and secti	on March 202	(DD/MN	I/YY) lled by
					d/ investn			embers in	the 2101 on 51			o (to be in	neu by
		S N		Name an	d Addres	ss	Percentage (if detern		PAN	Enrolme	aar Number/ nt Id (if eligi Aadhaar)	ligible Stati	
		(1	l)	(2)		(3))	(4)		(5)		(6)
									s) / Trustee(s)	/ Manag	er(s), etc.,	of the Ti	rust or
ATION			stitutio Det Gov	n [to be rails of alverning (nandatori Il the Aut Council/D	ly filled thor (s) pirector	in by all p Founder (s)/ sharel	ersons filing (s)/ Settlo		/ Member	s of society	/Members	of the
SER'S INFORMATION		In	Stitution Det Government	n [to be rails of alverning (nandatori I the Aut	thor (s) cirector crevious o Per Of sha in o	in by all p Founder (s)/ sharel	ersons filing (s)/ Settlo	g ITR-7 or (s)/Trustee (s)	/ Member	s of society	/Members	of the
MEMBER'S INFORMATION		In	Stitutio Det Gov any I. In o dets	n (to be r ails of al werning (time du Name	mandatori. Il the Aut Council/D ring the p Relation	thor (s) irrector orevious o Per Of sha in c sha ons (as 1 perso	in by all p // Founder // Founder // Syear ccentage reholding case of reholder mentionee	ersons filing (s)/ Settlo holders hol Whether Resident of India?	g ITR-7 or (s)/Trustee (s) ding 5% or mor Unique Identificatio	/ Member e of share ID Code	s of society holding / O	/Members ffice Beare Mobile number	E-mail address
MEMBER'S INFORMATION		S	Stitutio Det Gov any I. In o dets	n (to be r ails of al werning (time du Name	mandatori. Il the Aut Council/D ring the p Relatio	thor (s) irrector orevious o Per Of sha in c sha ons (as l perso ear	in by all p // Founder (s)/ sharel s year ccentage areholding case of areholder mentioned ms who ar	ersons filing (s)/ Settlo holders hol Whether Resident of India?	g ITR-7 or (s)/Trustee (s) ding 5% or mor Unique Identificatio n Number above) is not and owners (5% of	/ Member e of share ID Code	s of society holding / O	/Members ffice Beard Mobile number	E-mail address
MEMBER'S INFORMATION		S	Stitutio Det Gov any I. 1 In c det: dur	n [to be r ails of al verning (r time du Name case if an ails of th ing the p	mandatori. Il the Aut Council/D ring the p Relation	thor (s) birector brevious O Per Of sha in c sha ons (as I perso ear Unique	in by all p // Founder (s)/ sharel s year	ersons filing (s)/ Settlo holders hol Whether Resident of India?	g ITR-7 r (s)/Trustee (s) ding 5% or mor Unique Identificatio n Number above) is not ar	/ Member e of share ID Code	Address al then provof such per	/Members ffice Beare Mobile number	E-mail address
MEMBER'S INFORMATION		S	Stitutio Det Gov any I. 1 In c det: dur	n [to be r ails of al verning (r time du Name case if an ails of th ing the p	mandatori. Il the Aut Council/D ring the p Relation y of perse e natural revious y Whether Resident	thor (s) birector brevious O Per Of sha in c sha ons (as I perso ear Uniqu Ident	in by all p // Founder (s)/ sharel s year	ersons filing (s)/ Settlo holders hol Whether Resident of India?	g ITR-7 or (s)/Trustee (s) ding 5% or mor Unique Identificatio n Number above) is not and owners (5% of	/ Member e of share ID Code individuation more)	Address al then provof such per	/Members ffice Beard Mobile number ride the form at an	E-mail address
MEMBER'S INFORMATION		S	Stitutio Det A Gov any I. In Go det: dur I. Nan	n [to be r ails of al werning (r time du Name case if an ails of th ring the p me me(s) of t	mandatori. Ithe Aut Council/D ring the p Relation y of perso ne natural revious y Whether Resident of India?	thor (s) irrector revious o Per Of sha in c sha ons (as 1 perso ear Uniqu Ident Numl	in by all p // Founder // Founder // Founder // Syear // Syear // Founder // Syear // Founder // Syear // Founder // Syear // Sye	ersons filing (s)/ Settlo holders hol Whether Resident of India? d in row A re beneficia	g ITR-7 or (s)/Trustee (s) ding 5% or mor Unique Identificatio n Number above) is not and owners (5% of	/ Member e of share ID Code a individuation more)	Address Address al then provof such per	/Members ffice Beard Mobile number ride the fo son at an Perce of benefi owner	E-mail address

				(if available)
		NI(a) -CI(b) -C(l) -C	1-(2) 44(2)	
	D	Name(s) of relative(s) of author(s), four where any such author, founder, true family, also the names of the members year	stee, manager or substantial	contributor is a Hindu undivided
	Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Sch		ls of amounts acc C)/10(21)/10(21) re		/ set apart within the meaning of section $11(2)$ or in terms of third proviso to section $35(1)$								
	Year of accumulation (F.Yr.)	Amount accumulated in the year of accumulation	Purpose of accumulation	Amount applied for charitable/ religious/Scientific research/ social science or statistical research purposes upto the beginning of the previous year	Balance	Amount taxed in any earlier assessment year(s)	Balance available for application	Amounts applied for charitable or religious /Scientific research/ social science or statistical research purpose during the previous year out of previous years' accumulation				
	(1)	(2)	(3)	(4)	(5)=(2-4)	(6)	(7) = (5-6)	(8)				
	2016-17											
	2017-18											
	2018-19											
	2019-20											
	2020-21											
	2021-22											
	2022-23											
	Total											

Year of accumulation (F.Yr.)	Amount applied for purposes other than the purpose for which such accumulation was made (if applicable)	Amount credited or paid to any trust or institution registered u/s 12AB or approved under sub-clauses (iv)/(v)/(vi)/(via) of clause (23C) of section 10 (if applicable)	Balance amount available for application	Amount invested or deposited in the modes specified in section 11(5) out of 11	Amount invested or deposited in the modes other than specified in section 11(5) out of 11 (if applicable)	Amount which is not utilized during the period of accumulation (if applicable)	Amount deemed to be income within meaning of sub- section (3) of section 11 (if applicable)
	(9)	(10)	(11)=7-8-9- 10	(12)	(13)	(14)	(15)=9+10+13+14
2016-17							
2017-18							
2018-19							
2019-20							
2020-21							
2021-22							
2022-23							
Total							

Schedule IA	Details of accumulated income taxed in earlier assessment years as per section 11(3)										
<u>AY</u>	Assessmen	nt year in which	the amount refe	rred at Col 6 of Sc	hedule I was taxed	l (Figures in Rs.)					
Year of	2018-19	2019-20	2020-21	2021-22	2022-23	Total					
accumulation (F.Yr.)	(A)	(B)	(C)	(D)	(E)	(F) (A+B+C+D+E)					
2016-17											
2017-18											
2018-19											
2019-20											
2020-21											

Sch	Schedule D Details of deemed application of income under clause (2) of Explanation 1 to sub-section (1) of section 11.											
	Year in which income is deemed to be applied (F.Yr.)	Amount deemed to be applied during the previous year of deeming	Reason of deeming application income has not been received during that year any other reason	Out of the deemed application claimed, amount required to be applied	Amount taxed in any earlier assessment year(s)	Out of the deemed application claimed, amount required to be applied during the financial year pertaining to current Assessment year	Amount of deemed application claimed in earlier years, applied during the financial year pertaining to current AY	Amount which could not be applied and deemed to be income u/s 11(1B) during the previous year	Balance Amount of deemed Income being exemption claimed in earlier years on account of deemed application and required to be applied in FY 2023-24 onwards			
	(1)	(2)	(3)	(4)	(5)	(6	(7)	(8)=(6- 7) = ()	(9)=(4-6)			
	Dropdowns to be provided		Dropdowns to be provided									
	2022-23		Dropdowns to be provided									
	Total											

Schedule DA	Details of accumu	lated income tax	ed in earlier asse	essment years a	s per section	11 (1B)
	Assessment year in	n which the amo	unt referred at C	Col 5 of Schedu	le D was taxe	d (Figures in Rs.)
Assessment Year Year of accumulation (F.Yr.)	Prior to AY 2019-20	2019-20	2020-21	2021-22	2022-23	Total
	(A)	(B)	(C)	(D)	(E)	(F) (A+B+C+D+E)
Prior to FY 2017-18						
2017-18						
2018-19						
2019-20						
2020-21						

Sche	dule		3C)(iv) or 10						i the j	previou	is year [10	ve jiiiea v	y usses	ses ciaimi	пу ехетрі	ion ws	11 ana 12 0	
L	A1	Details of corpus	Opening Balance as				Ame			otal								
DETAILS OF INVESTMENT OF FUNDS		Corpus Donation		Receive as corp t the	d/Treated us during e year	Applie during the year	back ed cor g (whice ar ear applied not cla	sited in to pus h was lier ed and aimed is eation)	inve depe back	ount ested or osited c in to rpus	Financial year in which (4) was applied earlier	Closi Balance 31.03.2	as on	Invested modes specified Sec 11(5) on 31.03.202	in asses year	ount ed in sment 2022- 23	Invested ir modes other than specified ir section 11(5) as on 31.03.2023	
			(1)		(2)	(3)	(4	1)	((5)	(6)	(7)=(1+2	2+5-3)	(8)	(9)	(10)=7-8-9	
		(i.) Representing donations received for the renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020 (ii.) Other than			<u> </u>					-,	\ <u>\</u>			<u></u>		-,		
		(i) above																
		received on or after 01.04.2021																
		(iii.) Other than																
		(i) and (ii) above																
		Total																
	A2	Details of loan and borrowings										[
		Loan & Borrowings					Amount of	f renav	ment	of		Total Rep	avmer	nt of				
		Opening Balance As on 01.04.2022 (1) Loan & Borrowings taken for applications towards objectives during the year (2)			objects of trust of instituti	Applied for the objects of the trust or institution during the year (3) Amount of repayment loan or borrowing during the year (which was earlier applied an not claimed as application)			h S d wa	inancial year in hich (4) s applied earlier (5)	loan or b	orrow	ing Clos	Ü	(7) +2-6=7	on 31.03.2023		
						(4)												
	B Sl		investment ment out of	deposits m	ade under s	der section 11(5) as on 31.03.2023 Mode of investment as per section 11(5) Amount					ount of investment							
	No															4		
	(1)	corpus represent	(2) ing donation	1				(3)						4			
	i	donations receive or repair of place 80G(2)(b) on or a	es notified u after 01.04.2	/s 020	Dropdown to be provided (Please specify t				the nat	ure)								
	ii	ii. – Corpus other received on or af																
		Other than (i) an																
		TOTAL Investment held	at any time	during the	previous y	ear (s) i	n concern	(s) in v	which	person	ns referred	to in sect	ion 13	(3) and 21	st Proviso	of Sec	ction 10(23C	
L	C Sl.	have a substantia	al interest														at in col (6)	
	No.	Name and a	adress of th	e concern	a comp				ares ld	of value of the		the	the the		ds 5 perce oncern di	ent of t uring t year	he capital of he previous	
ļ	(1)		(2)			(3)		(4)	(5)	(6)		(7)			(8)	ĺ	
-	i ii					Yes D	□ No □ No				+	_			□ Ye	es 🗆 1		
F	iii					Yes [□ No				1				□ Ye	s 🗆	No	
H	iv v					Yes D	□ No □ No								□ Ye			
F	D	Othon invest-	onto ac on 41-	a last day	TOTA	L												
	Sl.	Other investme Name and addr			hether the c			any		Clas	s of shares	held N	umber	of shares	No	minal	value of	
	No.	concer	n		(tick as	applical	ble 🗹)						h	eld		investı	nent	
	(1)	(2)				(3)	•				(4)		(5)		(6))	
-	i ii					les □												
E	iii					les □	No											
F	iv v					Čes □ ΓΟΤΑL												
1	E	Voluntary contri			ived in kind	l but no	t converte											
	Sl. No	Name and addr donor			contribution	on/		toward ective					nder section under section		ection			
	(1) i	(2)			(3)	+	(4)			((5)				(6)		
H	::	 	1			— 												

iii			
iv	TOTAL.		

Pa	rt A	-BS		CONSOLIDATED BALANCE SHEET	ASO	N 31 ST DAV OF MAI	CH '	2023
1 a			rces of 1		AS	DAT OF MAI	XC11, 2	2023
	A		Own F				-	
		1					1a	
		Corpus out of the donations received for renovation or repair of places notified						
				80G(2)(b) on or after 01.04.2020			11.	
				her corpus received on or after 01.04.2021			1b	
				rpus other than (a) and (b)	(22.0	0 0 4 10 4	1c	
SO			d Inc	ome accumulated under third proviso to clause	e (23C	() of section 10 or section	1d	
Ê				. /	tion o	laimad in aarlian waara	1e	
5				Balance Amount of deemed Income being exemption claimed in earlier years				
A.				on account of deemed application and required to be applied in FY 2023-24 onwards				
SOURCES OF FUNDS				y other reserve (Specify the nature)				
ES				Specify the nature	i		-	
\C				Specify the nature	i			
15				i Total (ai + aii.)	1		1fiii	
S				tal fund (a+ b+c+d+e+f)				
		2		nd Borrowings			1g	
				eured loans	-			
					a		-	
				secured loans (including deposits)	b		2.	
		_		tal Loan Funds (a+ b)			2c	
			Advan				3	
	-			s of funds (1g + 2c +3)			4	
	В			of funds	_			
		1	1 Fixed assets a Gross Fixed Assets					
							1a	
			b Depreciation c Net Fixed Assets (1a-1b)				1b	
							1c 2	
		3		t assets, loans and advances			-	
				rrent assets			-	
			i	Inventories			I	
				Sundry Debtors			ii	
Š			ii	Cash and bank balances	1			
				A Balance with banks	iiiA		_	
£.				B Cash-in-hand	iiiB		_	
<u>-</u>				C Others	iiiC			
0				D Total Cash and cash equivalents (iiiA + iii	B + i	iC)	iiiD	
O			iv	0 0000 0 0000 0000			iv	
ATION OF FUNDS				Total current assets (i +ii + iiiD + iv)			av	
				ans and advances			B	
APPLIC.				$\frac{dal(av + b)}{dal(av + b)}$			С	
PP			d Cu	rrent liabilities and provisions				
A			<u> i</u>	Current liabilities				
				A Sundry Creditors	A			
				B Other payables	В			
				C Total (A + B)	iC			
				Provisions	ii			
				Total (iC + ii)			diii	
				t Current Assets (3c – 3diii)			3e	
				cumulated balance/ Any other reserve (deficit)			4	
1	1						1 - T	
				tal, application of funds (1+2+3e+4)			5	
			6 Ou	al, application of funds (1+2+3e+4) t of 5, Investment made in modes specified u/s 2 t of 5, Investment made in modes other than sp			6 7	

Schedule R	Reconciliation of Corpus of	of Schedule J and Balance sheet		
Particulars		Corpus out of the donations received for renovation or repair of places notified u/s 80G(2)(b) on or after 01.04.2020	Other corpus received on or after 01.04.2021	Corpus other than (a) and (b)
A C1 1 1 1	21.02.2022	(1)	(2)	(3)
A. Closing balar Schedule J	nce as on 31.03.2023 as per			

В.	Reasons of difference (+/-) (Bi+Bii+Biii)		
	i) Purchase of fixed asset		
	ii) Depreciation		
	iii) Any other reason (Please specify)		
C.	Closing balance as on 31.03.2023 as per		
	Balance sheet (A+B)		

Sche	dule	LA	Political Party				
	1	A) Whe	ther registered under section 29A of the Representation of People Act, 1951		Yes		No
		a	If yes, please enter registration number				
		b	Date of Registration		/_	_/	_
		B) Whe	ther recognised by the Election Commission of India		Yes		No
		a	If yes, date of recognition				
	2	Whethe	er books of account were maintained? (tick as applicable 🗹)		Yes		No
	3		er the accounts have been audited? (tick as applicable 🗹)		Yes		No
		If yes, f	urnish the following information:-				
		a	Date of furnishing of the audit report (DD/MM/YYYY)		/	_/	_
		b	Name of the auditor signing the audit report				
		c	Membership No. of the auditor				
2		d	Name of the auditor (proprietorship/ firm)				
KT.		e	Proprietorship/firm registration No.				
AF		f	Permanent Account Number (PAN) /Aadhaar No. of the auditor				
Т		1	(proprietorship/ firm)				
POLITICAL PARTY		g	Date of audit report		/_	_/	_
E		Whether the report under sub-section (3) of section 29C of the Representation of					
70	4		ple Act, 1951 for the financial year has been submitted?(tick as applicable		Yes		No
P		2		, ,			
		If yes, t	hen date of submission of the report (DD/MM/YYYY)		/		_
	5	a	Whether any voluntary contribution from any person in excess of twenty		Yes		No
			thousand rupees was received during the year? (tick as applicable 2)				
		b	If yes, whether record of each voluntary contribution (other than				
			contributions by way of electoral bonds) in excess of twenty thousand	□ Yes			No
			rupees (including name and address of the person who has made such contribution) were maintained?		□ Yes		No
			(tick as applicable 🗹)				
		Whethe	er any donation exceeding two thousand rupees was received otherwise				
			an account payee cheque or account payee bank draft or use of electronic	п	Yes	П	No
	6		g system through a bank account or through electoral bond? (tick as	_	105	_	110
		applical					
	7		furnish the following information:-				
•		a	Total voluntary contributions received by the party during the F.Y. (bd)	7a			
		L	Aggregate value of all the voluntary contributions received upto Rs.	71.			
		b	20,000 during the F.Y.	7b			
		ci	Aggregate value of all the voluntary contributions received upto Rs.	7ci			
		CI	2,000 in cash during the F.Y.	701			
		cii	Aggregate value of all the voluntary contributions received upto Rs.	7cii			
		CII	2,000 other than in cash during the F.Y.	/ (11			
		d	Aggregate value of all the voluntary contributions received more than	7d			
		-	Rs. 20,000/- during the F.Y.				

Schedule ET		ET	Electoral Trust		
	1	Wheth	ner books of account were maintained? (tick as applicable 2)	☐ Yes	□ No
		Wheth	ner record of each voluntary contribution (including name, address and		
	2		f the person who has made such contribution along with the mode of	☐ Yes	□ No
Ţ		contri	bution) were maintained? (tick as applicable ♥)		
TRUST	3	Wheth	ner record of each eligible political party to whom the distributable		
		contri	butions have been distributed (including name, address, PAN and	☐ Yes	□ No
]			ration number of eligible political party) was maintained? (tick as applicable	_ 105	_ 110
₹		Ø)			
ELECTORAL			her the accounts have been audited as per rule 17CA(12)? (tick as	□ Yes	□ No
ົວ	4	applice	uble 🗹)		
E		If yes,	date of audit report in Form No.10BC (DD/MM/YYYY)	/	_/
囝	5	Wheth	ner the report as per rule 17CA(14) furnished to the Commissioner of	□ Yes	□ No
	3	Incom	e-tax or Director of Income-tax?(tick as applicable \(\mathbb{D} \)	L Tes	L No
	6	Details	s of voluntary contributions received and amounts distributed during the		
	U	year			

I	Opening balance as on 1 st April	i	
Ii	Voluntary contribution received during the year	ii	
iii	Total (i + ii)	iii	
Iv	Amount distributed to Political parties	iv	
v	Amount spent on administrative and management functions of the Trust (Restricted to 5% of Sr.no. ii above OR 5 lakh for first year of incorporation and 3 lakh for subsequent years whichever is lesser)	v	
Vi	Total $(iv + v)$	vi	
vii	Total amount eligible for exemption under section 13B (<i>Sr.no. 6ii of schedule ET if Amount distributed in 6iv is 95% of 6iii)</i> (<i>As per rule 17CA</i>)	vii	
viii	Closing balance as on 31 st March (iii – vi)	viii	

Schedul	e VC_	Voluntary Contributions [to be mandatorily fille	ed in l	by all persons filin	g ITR-7	1
A		mestic Contribution (Other than anonymous donations ta			, ,	
	i	i Corpus donation (Aia +Aib)				
		Corpus representing donations received for the				
	a	F F F	Aia			
		80G(2)(b)				
	b		Aib			
	ii	Other than corpus donation				
		(a) Grants Received from Government			Aiia	
		(b) Grants Received from Companies under Responsibility	Coı	porate Social	Aiib	
		(c) Other specific grants			Aiic	
		(d) Other Donations			Aiid	
		(e) Total			Aiie	
	iii	Voluntary contribution Domestic (Ai + Aiie)			Aiii	
I I	3 For	eign contribution (other than anonymous donations taxab	le u/s	: 115BBC)		
	i	Corpus donation (Bia + Bib)			Bi	
		Corpus representing donations received for the				
	a	Fire of Fire of Fire	Bia			
		80G(2)(b)				
		b Corpus other than above Bib				T
	ii	Other than corpus donation			Bii	
	iii	Foreign contribution (Bi + Bii)			Biii	
	iv	Specify the purpose for which foreign contribution has	been	received	Biv	Free text box
		al Contributions (Aiii + Biii)			C	
_		onymous donations, chargeable u/s 115BBC [Applicable to				
		mption u/s 11 or 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(vii) or 10(23C)(viii or)	or 10	(23C)(via) or		
	10(23C)(iiiad) or 10(23C)(iiiae)]				•	I
	<u>i</u>	Aggregate of such anonymous donations received 5% of total donations received at Sl. No C+Di or 1,00,0	0001	hishaaaa is	i	
	ii	5% of total donations received at St. No C+Di or 1,00,0 higher	UU W	nichever is	ii	
	iii	Anonymous donations chargeable u/s 115BBC @ 30%	(i – ii	i)	iii	

Schedule AI Aggregate of income derived during the previous year excluding Voluntary contributions [to be filled by assesses claiming exemption w/s 11 and 12 or u/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(vi) or 10(23C)(via)]								
	1		ipts from main objects	3 10(23 0	0)(11) 01 10(230)(1) 01 10	1	(11) 01 10(230)(1111)]	
	2	Rece	ipts from incidental objects			2		
	3	Rent				3		
田	4	Commission						
INCOME	5	Divid	lend income			5		
ည်	6	Interest income						
	7	Agriculture income				7		
OF	8	Net consideration on transfer of capital asset				8		
	9	Any other income (specify nature and amount)						
-AT			Nature		Amount			
AGGREGATE		A	Pass through income/Loss (Fill schedule PTI)	a				
9		В		b				
¥		C		c				
		D		d				
		E	Total (9a+ 9b+ 9c +9d)	e		9e		
	10	Tota	1(1+2+3+4+5+6+8+9)			10		

Amount applied to stated objects of the trust/institution during the previous year from all sources referred to in C1 to C7 of this table- [to be filled by assessee claiming exemption w/s 11 and 12 or w/s 10(23C)(iv) or 10(23C)(v) or 10(23C)(via)]

	or 10(23C)(vi) or 10(23C)(via)]									
A	Appl	lication towards the expenditure of the trust/institution		Revenue	Capital	Total				
		Donation to trust or institution registered u/s 12AB or approved u/s	1							
	1	10(23C)(iv)/(vi)/(via)– Other than Corpus	1							
	2	Religious	2							
	3	Relief of poor	3							
-	4	Educational	4							
	5	Yoga	5							
ľ	6	Medical relief	6							
-	7	Preservation of environment	7							
•	8	Preservation of monuments etc.	8							
İ	9	General public utility	9							
ľ	10	Application which cannot be specifically identified under 1 to 9 above	10							
ŀ		Cost of new asset for claim of exemption u/s 11(1A) (restricted to the net								
	11	consideration)	11							
ľ	12	Total (A1 to A11)	A12							
		enditure not allowed as application other than application out of source of fund	В							
В		2 to C7 (B1 + B2 + B3 + B4+B5+B6+B7+B8)	_							
_		: Amount entered in Sl. No. B should be out of Sl. No. A								
		Donation to trust or institution registered u/s 12AB or approved u/s								
	1	10(23C)(iv)/(vi)/(via) towards Corpus	1							
İ		Donation to trust or institution registered u/s 12AB or approved u/s								
	2	10(23C)(iv)/(vi)/(via) other than towards corpus in case of donations out of	2							
		accumulated income	_							
İ	3	Donation to trust or institution registered u/s 12AB or approved u/s								
	3	10(23C)(iv)/(vi)/(via) not having same objects	3							
İ	4	D 11 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1								
	•	approved u/s 10(23C)(iv)/(v)/(vi)/(via)	4							
ľ	_	Application outside India for which approval as per proviso to section 11(1)(c)	_							
	5	is obtained	5							
-	_	Application outside India for which approval as per proviso to section 11(1)(c)								
	6	is not obtained	6							
ľ	7	Applied for any purpose beyond the objects of the trust or institution	7							
-	8	Any other disallowable application	8							
С		ce of fund to meet revenue and capital application in Row A	C							
		Income derived from the property/income earned during previous year								
	1	(Excluding corpus)	1							
	•	Income accumulated as under section 11(2) or third proviso to section 10(23C)	_							
	2	in earlier years	2							
		Income deemed to be applied in any preceding year under clause 2 of								
	3	Explanation 1 of section 11(1) (applicable only when exemption is claimed u/s	3							
		11 and 12)								
	4	Income of earlier years upto 15% accumulated or set apart	4							
	5	Corpus	5							
	6	Borrowed Fund	6							
	7	Any other (Please specify)	7							
D	-	l Amount applied during the previous year [A12-B-C2-C3-C4-C5-C6-C7]	D							
E		unt which was not actually paid during the previous year out of D	E							
		unt actually paid during the previous year which accrued during any earlier								
F		ious year but not claimed as application of income in earlier previous year	F							
G		l amount to be allowed as application (G=D-E+F)	G							
,	- 0 ta	minority of the minority and approximately (O-D D11)	,		l					

Schedule IE- 1		E- 1	Income and Expenditure statement [Applicable for assessees claiming ex 10(22B), 10(23AAA), 10(23B), 10(23D), 10(23DA), 10(23EC), 10(23ED), 10(23C),		1 //
			10(46), 10(47)		1
	1	Total	receipts including any voluntary contribution	1	
	2	Appli	cation of income towards object of the institution	2	
	3	Accui	mulation of income	3	

Schedule IE- 2		Income and Expenditure statement [Applicable for assessee claiming exempt 10(24)]	tion un	der sections	s 10(23A),
	1	Total receipts including any voluntary contribution	1		
A	2	Application of income towards object of the institution	2		
	3	Accumulation of income	3		
В	1	Do you have any income which is taxable? If Yes Please provide details (<i>Tick</i>) ☑		□Yes	□No

	a	Income from House Property? (If yes, Please fill Schedule HP)	1a	□Yes	□No
	b	Income from Business or Profession (If yes, Please fill Schedule BP)	1b	□Yes	\square No
	c	Income from Capital gains (If yes, Please fill Schedule CG)	1c	□Yes	\square No
	d	Income from other Sources (If yes, Please fill Schedule OS)	1d	□Yes	\square_{No}

Schedule	Income and Expenditure statement [applicable for assessee claims	ing ex	cemption under sections
	10(23C)(iiiab) or 10(23C)(iiiac)] (please fill up address for each institution s	separat	tely):
1	Objective of the institution (drop down to be provided - Educational / Medical)	1	
2	Addresses where activity is carrying out	2	
3	Total receipts including any voluntary contribution	3	
4	Government Grants out of Sl. No. 3 above	4	
5	Amount applied for objective	5	
6	Balance accumulated	6	

Schedule	Income and Expenditure statement [applicable for assessee claims	ing ex	cemption under sections
	10(23C)(iiiad) or 10(23C)(iiiae)] (please fill up address for each institution s	eparat	tely):
1	Objective of the institution (drop down to be provided - Educational / Medical)	1	
2	Addresses where activity is carrying out	2	
3	Gross Annual receipts	3	
4	Amount applied for objective	4	
5	Balance accumulated	5	

Sched	ule I	HP	Details of Income ownership of prop			ope	rty	Plea	ase i	refe	r to	inst	ruc	tion	s) (I) Dro	p de	own	to l	be p	rovi	idea	l ina	licat	ing
	1	Addre	ess of property 1			To	wn/	City	7				Sta	ate		C	oun	try			PII Co		code/	Zip)
			property co-owned					f "Y	ES"	ple	ease	ente	r fo	ollo	wing	de	tail	s)							
		Assess	see's percentage of	sha	re in the prop																				
			of Co-owner(s)				N/A tion		aar	No	of (C o- o	wn	er(s	s) I	Per	cent	age	Sha	ıre i	n P	rop	erty		
		I																							
		II			() 0	-	3 7/4				0.5				(10)		T //T	4 37/					0.75		
		option] □ Let	out	To ou			N/A ailab		aar	No	. 01	Tena	ant(s) ((1f J	PAI							of Te		it(s)
			emed let out	I II	[
			ross rent received of the year, low										vo,	if l	et ou	t fo	r	1a							
		b T	he amount of rent	whi	ch cannot be 1	eali	zed		1b																
TY		c Ta	ax paid to local aut	hor	ities				1c																
HOUSE PROPERTY		d To	otal (1b + 1c)						1d																
OF		e A	nnual value (1a – 1	.d)														1e							
PR)% of 1e						1f																
SE			iterest payable on l	orr	owed capital				1g																
00		h To	otal (1f + 1g)															1h							
Н			rrears/Unrealised 1					year	less	30	%							1i	_						
			come from house j	orop	perty 1 (1e – 1													1j							
	2	Addre	ess of property 2			To	wn/	City	7				St	ate			Cou	ıntry	y		PII Co		ode/	Zi _I)
			property co-owned					"YE	S" į	olea	ise e	nter	fol	low	ing (deta	ails)	1							
			see's percentage of	sha	re in the prop																				
			of Co-owner(s)				N/A tion		aar	No	of (C o- o	wn	er(s	s) I	Per	cent	age	Sha	are i	n P	rop	erty		
		I																							
		II			ame(s) of	_									_										
		[Tick books option] □ Let		PAN/Aadhaar No. of Tenant(s) (Please see note) PAN/TAN/Aadhaar No. of Te (Please see note)										enar	ıt(s)										
			emed let out	ou I		+									\dashv							1			
				II																					

	of the year, lower of the two, if let out for part of the b The amount of rent which cannot be realized					
	c Tax paid to local authorities					
	d Total (2b + 2c)					
	e Annual value (2a – 2d)	2e				
	f 30% of 2e	2f				
	g Interest payable on borrowed capital	2g				
	h Total $(2f + 2g)$		2h			
	i Arrears/Unrealised rent received during the year	ar less 30%	2i			
	j Income from house property 2 (2e – 2h + 2i)	$\frac{2(2e-2h+2i)}{2(2e-2h+2i)}$				
3	Pass through income/Loss if any *		3			
	Income under the head "Income from house proper					
4	(if negative take the figure to 2i of schedule CYLA)	4				

chedi	ule (CG			Capita	l Gains									
	A	Short			tal Gains (S	TCG) (Sub-ite	ms 4 and 5 are not								
		1				_	h (fill up details se	parate	ly for	each prop	erty) (in o	case of co-			
	ļ	_	own			share of capit					,	1			
					of purchas	e/ DD/M	M/YYYY	Date of	of sale	transfer/	DD/M	M/YYYY			
					isition	6 11 4	. 1/ . 1								
			a				received/receival	ole	ai						
					value of pro authority	operty as per s	tamp valuation		aii						
							n adopted as per s								
							pital Gains [in cas		aiii						
							s (ai), take this fig	ure as							
			_		ai), or else	· /-									
			b			r section 48	t indovation		h:	1					
						iisition withou	t indexation out indexation		bi bii						
							xclusively in conn	ection							
					with transfe		actusively in comi	ction	biii						
					Fotal (bi + l				biv						
				Balan	ce (aiii – bi	v)			1c						
	Short-term Capital Gains					section 54D/5	4G/54GA (Specify	details	1d						
			d Deduction under section 54D/ 54G/54GA (Specify details in item D below) e Short-term Capital Gains on Immovable property (1c - 1d)												
[4]							e property, please			following o	letails (se	e note)			
<u> </u>	api					ler of immovab	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,			Address of	(
CAPITAL GAINS	n C			G.M.	Name of	PAN/Aadhaar	D			property,	D' 1	G4 . 4 .			
Ϋ́Υ.	err			S.No.	buyer(s)	No. of buyer(s)	Percentage share	Amou		Country code, Zip	Pin code	State			
ا	1:1									code					
,	Sho														
`	9 1		NO'	TE ►		of PAN/Aadhaa uyer in the docu	r No. is mandatory,	if the t	tax is d	leduced und	der section	194-IA or is			
							ments. yer, please indicate t	he resp	ective 1	percentage s	share and	amount.			
		2	Fron	n slum	•		,, F								
			A			et value as per	rule 11UAE(2)			2ai					
				ii	Fair mark	et value as per	rule 11UAE(3)			2aii					
							on (higher of ai or	aii)		2aiii					
						under taking o				2b					
							ump sale (2aiii-2b								
		3					of equity oriented ction 111A or 115					a business			
	ŀ				alue of cons		COURTINA OF 115	יו)(ד)(ו	o)(II) [3a (10)	L II II)				
					tions under					34					
				I		uisition witho	ut indexation			bi					
				Ii			hout indexation			bii					
				Iii			exclusively in com	ection	with	biii					
					transfer										
					Total (i + i					biv					
			c	Balan	ce (3a – biv))				3c					

			to be disallowed u/s 94(7) or 94(8)- for example if asset			
			at/acquired within 3 months prior to record date and			
	d	divide	end/income/bonus units are received, then loss arising	3d		
		out of	sale of such asset to be ignored (Enter positive value			
		only)				
	е	Short	term capital gain on equity share or equity oriented MF	(STT	paid) (3c +3d)	A3e
	. Fo		-RESIDENT, not being an FII- from sale of shares			
	4		to be computed with foreign exchange adjustment under			
	a		on transactions on which securities transaction tax (ST			A4a
	b		on transactions on which securities transaction tax (ST)			A4b
						Ачи
			RESIDENTS- from sale of securities (other than those at	t A3 ab	ove) by an FII as per	
		tion 115			T	-
	a		case securities sold include shares of a company other than	quoted		
	_		ares, enter the following details Full value of consideration received/receivable in respect of			-
		*	unquoted shares	ia		
		1	Fair market value of unquoted shares determined in the	ib		-
		^	prescribed manner	10		
			Full value of consideration in respect of unquoted shares	ic		
		'	adopted as per section 50CA for the purpose of Capital	10		
			Gains (higher of a or b)			
		ii Fu	ll value of consideration in respect of securities other than	aii		
			quoted shares			
		iii To	tal (ic + ii)	aiii		
	b	Deduc	ctions under section 48			
		i	Cost of acquisition without indexation	bi		
		ii	Cost of improvement without indexation	bii		-
				DII		-
		iii	Expenditure wholly and exclusively in connection with	biii		
		— .	transfer			-
		_	Total (i + ii + iii)	biv		_
	c		ce (5aiii – biv)	5c		
			to be disallowed u/s 94(7) or 94(8)- for example if			
		securi	ty bought/acquired within 3 months prior to record			
	d	date a	and dividend/income/bonus units are received, then loss	5d		
		arisin	g out of sale of such security to be ignored (Enter			
		positi	ve value only)			
1 1						
	e		term capital gain on securities (other than those at A3 a	bove) l	by an FII (5c +5d)	A5e
		Short	-term capital gain on securities (other than those at A3 a of assets other than at A1 or A2 or A3 or A4 or A5 above		oy an FII (5c +5d)	A5e
	6 Fr	Short om sale	of assets other than at A1 or A2 or A3 or A4 or A5 above	e		A5e
		Shortom sale	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than	e		A5e
	6 Fr	Shortom sale	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than hares, enter the following details	e quoted		A5e
	6 Fr	Shortom sale	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than	e quoted		A5e
	6 Fr	Short om sale i	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares	e quoted ia		A5e
	6 Fr	Short om sale i	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner	e quoted		A5e
	6 Fr	Short om sale i	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the	e quoted ia		A5e
	6 Fr	Short om sale i	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital	e quoted ia		A5e
	6 Fr	Short om sale i sl	of assets other than at A1 or A2 or A3 or A4 or A5 above n case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	e quoted ia ib		A5e
	6 Fr	Short om sale i II sl	of assets other than at A1 or A2 or A3 or A4 or A5 above to case assets sold include shares of a company other than thares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than	e quoted ia ib		A5e
	6 Fr	Short- om sale	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ull value of consideration in respect of assets other than inquoted shares	e quoted ia ib ic aii		A5e
	6 Fro	Short- om sale i s ii s iii F u iii T	of assets other than at A1 or A2 or A3 or A4 or A5 above to case assets sold include shares of a company other than thares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii)	e quoted ia ib		A5e
	6 Fr	Short- om sale i sl i sl iii F u iii T Deduc	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48	e quoted ia ib ic aii		A5e
	6 Fro	Short- om sale i sl ii sl iii F u iii T Deduc i (Control of the control of	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation	e quoted ia ib ic aii		A5e
	6 Fro	Short- om sale i sl ii sl iii F u iii T Deduc i (Control of the control of	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48	e quoted ia ib ic aii		A5e
	6 Fro	Short- om sale i sl ii sl iii F uiii T Deduc i i C	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ull value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation	e quoted ia ib ic aii aiii		A5e
	6 Fro	Short- om sale i sl iii F uiii I Deduc ii C iii E	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation	e quoted ia ib ic aii aiii		A5e
	6 Fro	Short- om sale i sl iii F uiii I Deduc ii C iii E tu	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) ull value of consideration in respect of assets other than inquoted shares otal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer	e quoted ia ib ic aii aiii		A5e
	6 Fro	Short- om sale i sl iii F iii T Deduct iii C iii C iii t tt iv 1	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Cxpenditure wholly and exclusively in connection with ransfer Cotal (i + ii + iii)	e quoted ia ib ic aii aiii bii bii biii		A5e
	6 Fro	ii F iii T Deductiii G iii F iii T Balan	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer Cotal (i + ii + iii) ce (6aiii - biv)	e quoted ia ib ic aii aiii bi bii biii		A5e
	6 Fro	ii F iii T Deduct iii T Deduct iii T Balan In cas	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer Fotal (i + ii + iii) ce (6aiii – biv) se of asset (security/unit) loss to be disallowed u/s 94(7)	e quoted ia ib ic aii aiii bii bii biii		A5e
	B	ii Full Balan In casor 94	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexatio	e quoted ia ib ic aii aiii bii bii biii biiv		A5e
	6 Fro	ii F iii T Deductiii G iii F it t iv T Balan In cas or 94 montl	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Cost of Improvement without indexation Cost of Improvement without indexation cost of Improvement without indexatio	e quoted ia ib ic aii aiii bii bii biii biiv 6c		A5e
	B	ii F iii F iii T Deduct iii C iii C iii T Balan In cas or 94 month units	of assets other than at A1 or A2 or A3 or A4 or A5 above a case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation	e quoted ia ib ic aii aiii bii bii biii biiv 6c		A5e
	B C	ii Full iii I Deduction ii Ciii Ciii I Balan In casor 94 month units to be i	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) se of asset (security/unit) loss to be disallowed u/s 94(7) (8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only)	e quoted ia ib ic aii aiii bii bii biii biiv 6c		A5e
	B C	ii Full iii II Deduction Salan In casor 94 month units to be i	of assets other than at A1 or A2 or A3 or A4 or A5 above a case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) for of asset (security/unit) loss to be disallowed u/s 94(7) (8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only) ed short term capital gains on depreciable assets	e quoted ia ib ic aii aiii bii bii biiv 6c 6d		A5e
	B E f	ii F iii C iii C iii C iii C iii C iii C iii C tt iv I Balan In cas or 94 montl units to be i Deem Deduce	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation cost of Improvement without indexation foxpenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) for of asset (security/unit) loss to be disallowed u/s 94(7) (8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only) ed short term capital gains on depreciable assets ction under section 54D/54G/54GA	e quoted ia ib ic aii aiii bii bii biii biv 6c 6d		
	B E f	ii F iii F iii C ii C iii C iii C iii C iii C iii C iii C iii C iii C iii C iii C ii C iii C ii	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation cost of Improvement without indexation expenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) for of asset (security/unit) loss to be disallowed u/s 94(7) f(8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only) ed short term capital gains on depreciable assets ction under section 54D/54G/54GA G on assets other than at A1 or A2 or A3 or A4 or A5 above a section of the consideration and the consideration and the consideration are received.	e quoted ia ib ic aii aiii bii bii biii biv 6c 6d		A5e
	6 Fr. A B C D E f g 7 Ann	ii F iii F iii T Deduct iii C iii C iii C iii C iii C iii C iii C iii E tt iv I Balan In cas or 94 month units to be i Deem Deduct STCC nount do	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) for of asset (security/unit) loss to be disallowed u/s 94(7) (8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only) ed short term capital gains on depreciable assets ction under section 54D/54G/54GA G on assets other than at A1 or A2 or A3 or A4 or A5 above a content of the conte	e quoted ia ib ic aii aiii bii bii biii biv 6c 6d 6e 6f ove (6c	+ 6d + 6e - 6f)	
	B C D E f g A WI	ii F iii F iii T Deduct iii C iii C iii C iii C iii C iii C iii C iii E tt iv I Balan In cas or 94 month units to be i Deem Deduct STCC nount denether a	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) for of asset (security/unit) loss to be disallowed u/s 94(7) (8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only) ed short term capital gains on depreciable assets ction under section 54D/54G/54GA G on assets other than at A1 or A2 or A3 or A4 or A5 above a such asset transfer in a section and a section of a short term capital gains on asset transfer in a section and a section of unutilised capital gain on asset transfer in a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section and a section a section and a section a section a section a section a section a section a section a section and a section a s	e quoted ia ib ic aii aiii bii bii biii biv 6c 6d 6e 6f ove (6c red du	+ 6d + 6e - 6f) ring the previous years	
	B C D E f g A WI	ii F iii F iii T Deduct iii C iii C iii C iii C iii C iii C iii C iii E tt iv I Balan In cas or 94 month units to be i Deem Deduct STCC nount denether a	of assets other than at A1 or A2 or A3 or A4 or A5 above in case assets sold include shares of a company other than hares, enter the following details a Full value of consideration received/receivable in respect of unquoted shares b Fair market value of unquoted shares determined in the prescribed manner c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b) full value of consideration in respect of assets other than inquoted shares fotal (ic + ii) ctions under section 48 Cost of acquisition without indexation Cost of Improvement without indexation Expenditure wholly and exclusively in connection with ransfer fotal (i + ii + iii) ce (6aiii – biv) for of asset (security/unit) loss to be disallowed u/s 94(7) (8)- for example if asset bought/acquired within 3 as prior to record date and dividend/income/bonus are received, then loss arising out of sale of such asset ignored (Enter positive value only) ed short term capital gains on depreciable assets ction under section 54D/54G/54GA G on assets other than at A1 or A2 or A3 or A4 or A5 above a content of the conte	e quoted ia ib ic aii aiii bii bii biii biv 6c 6d 6e 6f ove (6c red du	+ 6d + 6e - 6f) ring the previous years	

(1) (2) (3) (4) (5) (6) (7) (8) II a Total amount of STCG not chargeable to tax in India as per DTAA IO Total Short-term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+ A6g+A7+) B Long-term capital gain (LTCG) (Sub-items 6, 7and 8 are not applicable for resident) From sale of land or building or both (fill up details separately for each property) (ownership, enter your share of Capital Gain) Date of purchase/ DD/MMYYYY Date of sale/transfer DD/MMYYYY Date of sale/transfer acquisition a I Full value of consideration received/receivable Ii Value of property as per stamp valuation authority full value of consideration adopted as per section 50C for the lii purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)] b Deductions under section 48 i Cost of acquisition with indexation iii Total Cost of Improvement with indexation (a)Cost of improvement (b)Year of improvement (b)Year of improvement (c)Cost of Improvement with indexation Add row iii Expenditure wholly and exclusively in connection with transfer by Total (biia + biib + biii) c Balance (aiii - biv) Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Adhaan No. Percentage share Amount Address of property, Country code, Zip code		account (X)		
b Amount deemed to be short term capital gains u/s \$4D/\$4G/\$4GA, other than at 'a' Amount deemed to be short term capital gains (Xi + b) 8 Pass Through Income/Loss in the nature of Short Term Capital Gain, (Fill up (ASa+ASb+ASc)) a Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 15% b Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30% c Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30% c Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable at applicable rates 9 Amount of STCG included in A1 − A8 but not chargeable to tax or chargeable (1) (2) (3) (4) (5) (6) (7) (8) 11 (2) (3) (4) (5) (6) (7) (8) 12 (3) (4) (5) (6) (7) (8) 13 (1) (2) (3) (4) (5) (6) (7) (8) 14 (1) (2) (3) (4) (5) (6) (7) (8) 15 (1) (1) (2) (3) (4) (5) (6) (7) (7) (8) 16 (1) (2) (3) (4) (5) (6) (7) (7) (8) 17 (1) (2) (3) (4) (5) (6) (7) (7) (8) 18 Long-term capital gain (TCG) (Sub-items 6, 7and 8 are not applicable for residents) for residents) 19 (1) (2) (3) (4) (5) (4) (6) (7) (7) (8) 10 (7) (8) (7) (8) (7) (8) (7) (8) (7) (8) (8) (8) (8) (8) (8) (8) (9) (9) (9) (9) (9) (9) (9) (9) (9) (9				
8 Pass Through Income/Loss in the nature of Short Term Capital Gain, (Fill up (A8a+A8b+A8c)) a Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable © 15% b Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable © 30% c Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable at applicable rates 9 Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable: Sl. No. Amount Item No. A1 to Gain, chargeable to tax or chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount Item No. A1 to Gain, chargeable: Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount St. No. Amount Am				
a Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 15% b Gain, chargeable @ 30% c Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30% c Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30% c Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable at applicable rates 9 Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable India as per DTAA Sl. No. Amount Item No. A1 to India as per DTAA A sa hove in Which included (1) (2) (3) (4) (5) (6) (7) (8) (7) (8)	schedule i	PTI)	A7 A8	
Pass Through Income/Loss in the nature of Short Term Capital Gain, chargeable @ 30% A8c				
C Gain, chargeable at applicable rates Amount of STCG included in A1 – A8 but not chargeable to tax or chargeable: India as per DTAA Sl. No. Amount Item No. A1 to A8 above in of income which included (1) (2) (3) (4) (5) (6) (7) (8)				
India as per DTAA	at special	l rates in		
Sl. No. Amount A8 above in which included & Code DTAA		Applicable		
Total amount of STCG not chargeable to tax in India as per DTAA		Γ. rate [lower		
a Total amount of STCG not chargeable to tax in India as per DTAA b Total amount of STCG chargeable to tax at special rates in India as per DTAA 10 Total Short-term Capital Gain (A1e+ A2e+ A3e+ A4a+ A4b+ A5e+ A6e+A7+ 7+ 2 Long-term capital gain (LTCG) (Sub-items 6, 7and 8 are not applicable for residents) 1 From sale of land or building or both (fill up details separately for each property)(ownership, enter your share of Capital Gain) Date of purchase/ DD/MM/YYYY Date of sale/transfer ownership, enter your share of Capital Gain) a I Full value of consideration received/receivable Ii Value of property as per stamp valuation authority acquisition Full value of consideration adopted as per section 50C for the lii purpose of Capital Gains [in case (aii) does not exceed 1.10 times (ai), take this figure as (ai), or else take (aii)] b Deductions under section 48 i Cost of acquisition iia Cost of acquisition iia Cost of Improvement with indexation (a)Cost of improvement (b)Year of improvement (c)Cost of Improvement with indexation add row iii Expenditure wholly and exclusively in connection with transfer iv Total (biia + biib + biii) c Balance (aiii - biv) Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Pan/ Andhaar No. of buyer(s) Pin code Zip code	8) (9)	(10)		
Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6g+A7+ AB		L	A9a	_
Superstant Sup	A8-A9a)	1	A9b A10	_
acquisition a I Full value of consideration received/receivable li Value of property as per stamp valuation authority Full value of consideration adopted as per section 50C for the lii purpose of Capital Gains [in case (aii) does not exceed 1.10 times a (ai), take this figure as (ai), or else take (aii)] b Deductions under section 48 i Cost of acquisition iia Cost of acquisition bi iib Total Cost of Improvement with indexation bi iib Total Cost of Improvement (c)Cost of Improvement (c)Cost of Improvement (c)Cost of Improvement with indexation Add row iii Expenditure wholly and exclusively in connection with transfer bi iv Total (biia + biib + biii) c Balance (aiii - biv) d Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) PAN/ Aadhaar No. of buyer(s) Pan/ Aadhaar No. of buyer(s) Pan/ Aadhaar No. of buyer(s) Pin code Zip code Pin code Zip cod				
Ii Value of property as per stamp valuation authority a Full value of consideration adopted as per section 50C for the lii purpose of Capital Gains [in case (aii) does not exceed 1.10 times a (ai), take this figure as (ai), or else take (aii)]	ai			
Suppose of Capital Gains [in case (aii) does not exceed 1.10 times a (ai), take this figure as (ai), or else take (aii)] b Deductions under section 48 i Cost of acquisition In (a) Cost of acquisition with indexation In (a) Cost of improvement with indexation In (a) Cost of improvement (b) Year of improvement (c) Cost of Improvement (c) Cost of Improvement with indexation Add row In (a) Cost of Improvement with indexation Add row In (b) Year of improvement (c) Cost of Improvement with indexation Add row In (c) Cost of Improvement with indexation In (c) Cost of Improv	aii			
ii Cost of acquisition iia Cost of acquisition with indexation iib Total Cost of Improvement with indexation (a)Cost of improvement (b)Year of improvement (c)Cost of Improvement with indexation Add row iii Expenditure wholly and exclusively in connection with transfer iv Total (biia + biib + biii) c Balance (aiii – biv) d Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) PAN/ Aadhaar No. Of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	aiii			
iia Cost of acquisition with indexation iib Total Cost of Improvement with indexation (a)Cost of improvement (b)Year of improvement (c)Cost of Improvement with indexation Add row iii Expenditure wholly and exclusively in connection with transfer iv Total (biia + biib + biii) c Balance (aiii – biv) d Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	hi			
(a)Cost of improvement (b)Year of improvement (c)Cost of Improvement with indexation Add row iii Expenditure wholly and exclusively in connection with transfer iv Total (biia + biib + biii) c Balance (aiii - biv) d Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	bi biia			
(c)Cost of Improvement with indexation Add row iii Expenditure wholly and exclusively in connection with transfer iv Total (biia + biib + biii) c Balance (aiii - biv) d Deduction under section 54D/54EC/54G/54GA (Specify details in item D below) e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	biib			
e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code				
e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code				
e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	biii			
e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	biv			
e Long-term Capital Gains on Immovable property (1c - 1d) f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	1c			
f In case of transfer of immovable property, please furnish the following details (see note) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code	1d		D1	_
details (see note) S.No. Name of buyer(s) S.No. Name of buyer(s) PAN/ Aadhaar No. of buyer(s) Percentage share Amount Address of property, Country code, Zip code Pin code			B1e	
S.No. Name of buyer(s) Aadhaar No. of buyer(s) Percentage share Amount property, Country code, Zip code				
	St	State		
NOTE Furnishing of PAN/Aadhaar No. is mandatory, if the tax is deduced under set 194-IA or is quoted by buyer in the documents. In case of more than one buyer, please indicate the respective percentage s				
and amount.				
2 From slump sale i Fair market value as per rule 11UAE(2) 2ai				
a ii Fair market value as per rule 11UAE(3) 2aii				
iii Full value of consideration (higher of ai or aii) 2aiii		1		
b Net worth of the under taking or division 2b c Balance (2aiii – 2b) 2c				

		d	Deduc	tion u/s 54EC 2d				
		e	Long te	rm capital gains from slump sale (2c-2d)			B2e	
	3			f bonds or debenture (other than capital indexed bonds issu	ied by			
	3	Go	vernmer	nt)				
		_		ue of consideration	3a			
		b	Deducti	ons under section 48				
			<u>i </u>	Cost of acquisition without indexation	bi	<u> </u>		
			ii	Cost of improvement without indexation	bii			
			iii	Expenditure wholly and exclusively in connection with transfer	biii			
			iv	Total (bi + bii +biii)	biv			
		с	LTCG	on bonds or debenture - (3a-biv)			ВЗс	
	4	Fro	om sale o	of listed securities (other than a unit) or zero coupon bonds v	where			
	-	pro	viso unc	ler section 112(1) is applicable		<u> </u>		
			a	Full value of consideration	4a	<u> </u>		
			b	Deductions under section 48			 _	
				Cost of acquisition without indexation	bi	_	 	
				ii Cost of improvement without indexation	bii	+	 _	
				iii Expenditure wholly and exclusively in connection with transfer	biii			
				iv Total (bi + bii +biii)	biv	+	 -	
					DIT	+	 4c	
		_		Long Term Capital Gains on assets at B4 (4a – biv)	•,	•	 	
				of equity share in a company or unit of equity oriented fund crust on which STT is paid under section 112A	or unit of	Ī		
				Capital Gains on sale of capital assets at B5		†	B5	
	6			RESIDENTS- from sale of shares or debenture of Indian con	npany (to			
				ed with foreign exchange adjustment under first proviso to s	ection 48)		
				puted without indexation benefit		<u> </u>	 В6	
				RESIDENTS- from sale of, (i) unlisted securities as per sec. 1				
	7			ferred in sec. 115AB, (iii) bonds or GDR as referred in sec. 1	115AC,			
		(1V)	securiti	es by FII as referred to in sec. 115AD In case securities sold include shares of a company other t	+-	 		
			a i	quoted shares, enter the following details	пап			
				a Full value of consideration received/receivable in		+	 -	
				respect of unquoted shares	ia			
				b Fair market value of unquoted shares determined in the	e .,	1		
				prescribed manner	ib			
				c Full value of consideration in respect of unquoted				
				shares adopted as per section 50CA for the purpose of	ic			
			- ::	Capital Gains (higher of a or b)		-	 _	
			ii	Full value of consideration in respect of securities other than unquoted shares	aii			
			iii	<u> </u>	aiii	+		
t				luctions under section 48				
				ost of acquisition without indexation	bi	I		
			ii C	ost of improvement without indexation	bii			
				xpenditure wholly and exclusively in connection with	biii			
				ansfer		₩		
				otal (bi + bii +biii)	biv			
				g-term Capital Gains on assets at 7 above in case of NON- ESIDENT (aiii-biv)			B7c	
		For		RESIDENTS - From sale of equity share in a company or un	it of	+-		
				nted fund or unit of a business trust on which STT is paid un				
			tion 112.					
		Long-term Capital Gains on sale of capital assets at B8 9 From sale of assets where B1 to B8 above are not applicable a in case assets sold include shares of a company other than					 B8	
	9							
		quoted shares, enter the following details						
	a Full value of consideration received/receivable in resp				oect ia			
	of unquoted shares b Fair market value of unquoted shares determined in t				(la a 11	+		
				b Fair market value of unquoted shares determined in the prescribed manner	the ib			
				c Full value of consideration in respect of unquoted sha	res ic	+-		
				adopted as per section 50CA for the purpose of Capit				
				Gains (higher of a or b)				

			1			ation i	n respect of	assets otl	her tl	nan	aii				
				inquoted s Total (ic +							aiii				
		b	Deduction		_						am				
					uisition wi	th ind	exation				bi				
					provement						bii				
						nd exc	lusively in co	onnection	ı witl	h transfer	biii				
		-	iv T Balance (<u>Cotal (bi +</u>	b11 +b111)						biv 9c				
					ection 54D/	/54G/5	54GA (Specify	details in	item l	D helow)	9d				
							t B9 above (tieni 1	o octow)				B9e	_
	10	An	ıount deei	ned to be	long-term	capital	l gains								
							pital gain on						year sh	own	
	a						is Accounts				for tha	at year?			
		ш	res 🗀 N	O LI NOU	аррисавіе.	n yes,	then provid Ne			ed/construct	ed	Amount 1	ot used fo	r new	
	S.ne	Pro	evious year	in which	Section un	der wh	ich	n which as	1	Amount utili	ised ou		or remaine		
	5.11		asset trans	ferred	deduction	claime	din I	d/constru		of Capital			zed in Cap		
	i		2019-2	20	54D//54	G/54G/	_			accour	ıt	gains	account (2	<u> </u>	
	b	An					gains, other	than at	ʻa'						
		An	ıount deei	ned to be	long-term	capital	l gains (Xi +	b)						B10	
	11				Loss in the	natur	e of Long Te	rm Capi	tal G	ain, (Fill u	p sche	dule PTI)	B11	
		(B1	11a1+11a2		acomo/ I oc	g in t	he nature o	of Long	Топп	n Conital	Coin				
		a1			6 u/s 112A	is III t	ne nature (n Long	rern	п Сарпаі	Gain,	B11a1			
			Page Th			in th	ne nature o	f Long	Tern	1 Capital	Gain,	D11-2			
		a2					other than 1			· · · ·	,	B11a2			
		В				ss in 1	the nature o	of Long	Terr	n Capital	Gain,	B11b			
			chargea	ble @ 20°		• •	D4 / D44	•							
	12		l l		included i Idia as per		s B1 to B11	but not c	harg	eable to ta	x or cl	iargeable	at		
			special		1 to Country		Rate as per	Whether '	TRC				Applicable	-	
		Sl. N	o. Amount of income	B11 above	in name &	of	Treaty (enter NIL, if not	obtaine	ed S	Section of I.T. Act		as per I.T. Act	rate [lower		
				which inclu		DTAA	chargeable)	(Y/N)					of (6) or (9)		
		(1) I	(2)	(3)	(4)	(5)	(6)	(7)		(8)		(9)	(10)		
		II													
		a	Total an	ount of LT	CG not cha	rgeable	to tax in Indi	a as per D	TAA				B12a		
		b	Total an	nount of LT	TCG chargea	able to t	ax at special r	ates in In	dia as				B12b		
	1.3		l long teri	n capital ;	gain] [B1e -	+ B2e -	+ B3c + B4c	+ B5 + B	6 + B	87c + B8+ I	39e+ B	310+B11-	B13		
C1		12a]	Capital C	oin Incom	og (0ii + 0ii	: 1 0:	+ 9v + 9vi +	Ovii + Ov	iii of	toble F be	Jore))		C1		
							ts (Item No.				:10W <i>))</i>		C2		_
							AL GAINS"			, (DII)			C3		
D							t Capital Ga							•	
	1 I	n cas	se of dedu	ction u/s 5			4GA give fol		etails	1					
	-	a					tion claimed	u/s 54D			1/ /				
		-			ion of origin				ai	da	<i>l/mm/y</i>	ууу			
				of purchas strial unde		ion of n	new land or bu	maing for	aii						
					se of new lan	d or bu	ilding		aiii	da	!/mm/y	ууу			
						al Gains	s Accounts Scl	neme	aiv		,				
		-	befor	re due date	action claime	nd.									
		b	v Amo	uni vi dedl			ion claimed u	/c 5/IEC	av						
	_	ט	i Date	of transfor	of original :		ion ciannea t	/ S J4EC	bi	,1,4	l/mm/y	vvv			
		\vdash	Δmo		d in specifie		ed bonds				, 114114 <u>y</u>	yyy			
			not (not	exceeding f	ifty lakh rup				bii						
				of investm		. 1			biii	_	<i>//mm/y</i>	ууу			
		1	iv Amo	unt of dedu	iction claime			/ 540	biv						
	_	С	• 🐆	.64			tion claimed i	1/s 54G		,	1/ /				
		-			of original a		rchase or cons	truction	ci		l/mm/y	ууу			
			of ne	w asset		_			cii						
			111	_		on of n	ew asset in an	area	ciii	i da	l/mm/y	vvv			
		\vdash	otne	r than urba		d Coin	s Accounts Scl	nome			y	J J J			
				re due date		ıı Galili	, Accounts SCI	iciiit	civ	7					

		v	Amount of deduction claimed	cv	
	d		Deduction claimed u/s 54GA		
		i	Date of transfer of original asset from urban area	di	dd/mm/yyyy
		ii	Cost and expenses incurred for purchase or construction of new asset	dii	
		iii	Date of purchase/construction of new asset in SEZ	diii	dd/mm/yyyy
		iv	Amount deposited in Capital Gains Accounts Scheme before due date	div	
		v	Amount of deduction claimed	dv	
	e	Total d	leduction claimed (1a + 1b + 1c + 1d)	e	

Set-off of current year capital losses with current year capital gains (excluding amounts included in A9a & B12a which is NOT chargeable under DTAA) Current year's capital Gain of current year gains Type of (Fill this column only Sl. Capital Short term capital loss set off Long term capital loss set off remaining if computed figure is Gain after set off positive) (9=1-2-3-4-5-**6-7-8**) applicable 30% DTAA rates 15% 10% 20% **DTAA** rates rate 2 3 4 5 6 7 8 9 Loss to be set off (B4c*+B5*+(Fill this (B1e*+(A3e*+(A1e*+B7c*+ B8*+ row — if figure (A5e*+B2e*+B3c*+B6*+ A4a*+ A2c*+A4b*+A6 A9b B9e*B12b B9e*+ B10*+ A8b*) A8a*)g* +A7* +A8c*)B11a1*+B11a B11b*) computed 2*) negative) (A3e*+A4a*+ii 15% Short A8a*)term iii 30% $(A5e^* + A8b^*)$ capit (A1e*+applicable gain A2c*+A4b*+A6 iv rate $g^* + A 7^* + A8c^*$ DTAA A9b rates (B4c*+B5*+B7c*+B8*+ 10% B9e*+vi Long term B11a1*+B11a2* capit al (B1e*+ gain B2e*+B3c*+B6 vii 20% *+B9e*+ B10*+ B11b*) DTAA viii B12brates Total loss set off (ii + iii + iv + v ix + vi + vii + viii) x Loss remaining after set off (i-ix)

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

Schedule VD	A Income fro	m transfer of v	irtual digital assets u	/s 115BBH		
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						

A. Total (Sum of all Positive Incomes of Business Income in Col. 7)	(Item No. 3d of
	Schedule BP)
B. Total (Sum of all Positive Incomes of Capital Gain in Col. 7)	(Item No. C2 of
	Schedule CG)

	OC Income from Alexander		
Schedule		10 1d + 1a)	1
<u> </u>	Gross income chargeable to tax at normal applicable rates (1a+ 1b) a Dividends, Gross (ai+aii)	0+ 1C+ 10 + 1e) 1a	1
	i Dividend income other than (ii)	ai	-
	Dividend income u/s 2(22)(e)	ai	-
	ii ii ii ii ii ii ii ii ii ii ii ii ii	aii	
	b Interest, Gross (bi + bii + biii + biv + bv)	1b	1
	i From Savings Bank bi		
	From Danosits (Rank/ Post Office/ Co.	-	
	ii operative Society) bii		
	iii From Income-tax Refund biii		
	In the nature of Pass-through		
	income/Loss		
	v Others by		
	c Rental income from machinery, plants, buildings, etc., Gross	1c	
	Income of the nature referred to in section $56(2)(x)$ which is	1d	
	chargeable to tax (di + dii + div + dv) Aggregate value of sum of money received without		-
	i consideration	di	
SO.	In case immovable property is received without		
OTHER SOURCES	ii consideration, stamp duty value of property	dii	
E E	In case immovable property is received for inadequate		
SO	iii consideration, stamp duty value of property in excess of	diii	
ER	such consideration as adjusted as per section 56(2)(x)		
TH	In case any other property is received without	div	
0	consideration, fair market value of property	112 ,	
	In case any other property is received for inadequate		
	v consideration, fair market value of property in excess of such consideration	dv	
	e Any other income (please specify nature)	1e	
	Sl.no Nature Amount		
	Income due to disallowance of		
	exemption under clauses of section		
	10		
	Rows can be added as required		
	2 Income chargeable at special rates (2a+ 2b+ 2c+ 2d + 2e eleme	ents related to Sl. no 1)	2
	Income from winnings from lotteries, crossword puzzles	2a	
	etc.		
	lncome chargeable u/s 115BBE (bi + bii + biii + biv+ bv + bvi)	2b	
	i Cash credits u/s 68	bi	
	ii Unexplained investments u/s 69	bii	
	iii Unexplained money etc. u/s 69A	biii	
	iv Undisclosed investments etc. u/s 69B	biv	
	v Unexplained expenditure etc. u/s 69C	by	_
	vi Amount borrowed or repaid on hundi u/s 69D	bvi	
	Any other income chargeable at special rate (total of ci to		
	$\begin{vmatrix} \mathbf{c} \\ cxv \end{vmatrix}$	2c	
	Dividends received by non-resident		
	i foreign company chargeable u/s ci		
	115A(1)(a)(i)		
	Interest received from Government or		
	ii Indian concern on foreign currency cii		
	debts chargeable u/s 115A(1)(a)(ii) Interest received from Infrastructure		
	iii Debt Fund chargeable u/s ciii		
	115A(1)(a)(iia)		
	Interest referred to in section 1041 C(1)		
	iv - chargeable u/s 115A(1)(a)(iiaa) @ 5%		
	Interest referred to in Proviso to		
	v section 194LC(1) - chargeable u/s cv		
1	115A(1)(a)(iiaa) @4 %		

1															ø
					to in secti		LD -	vi							ı
		C			A(1)(a)(i			V1							ı
															ı
							SA -c	vii							ı
							_								ı
															ı
															ı
							٠. ا	7111							ı
					cnarge	able	u/s								ı
					ovoltv o	n food	for								ı
							from								
								x							
						Conce	-								ı
						from h	onde			_					ı
								×							ı
							non-	.22							
							from			_					
		. (DRs ni	urchased	in foreig	on curi	rency								
		xi h	v non-	residents	- cha	rgeable	11/5	xi							
						- 5 - 4 - 7 - 7									
		T	ncome r	eceived h	v an FII	in respe	ect of	1							
		s	ecurities	(other t	han units	referr	ed to								
		xii i	n sectio	n 115AI	B) - cha	rgeable	e u/s	xii							
					,	<i>G</i>									
		T	ncome r	eceived b	v an FII	on bon	ds or								
		(Jovernm	ent secu	rities ref	ferred	to in								
		XIII	ection 1	194LD -	chargea	able as	per c	311							
							•								
							dents								
		xiv s	portsme	n or s	ports	associa	tions	civ							ı
		c	hargeab	le u/s 115	BBA										
	А							from (other so	ources	chargea	ble at	2d		
	e							harge	able at	specia	l rates i	n India as	2e		
	·										I	1			
		INO.	_	/		1		•			_				
			income		Couc	DIAA	,			Act	Act	-			
				2d in					(/			() - () 3			ı
				which											
		72:		included						(0)		(10)			
		(1)	(2)		(4)	(5)	(6)		(7)	(8)	(9)	(10)			
		I	(2)	included	(4)	(5)	(6)		(7)	(8)	(9)	(10)			
Dod	not.	I		(3)				to inc							
		I II ions t	ınder sec	(3)	(4) other than			to ince							
	er 2	I II ions u a, 2b,	ınder sec 2c, 2d &	(3) etion 57(6)	other than	those r	elating		ome cho						
	er 2	I II ions u a, 2b, Expe	inder sec 2c, 2d & enses / De	(3) ction 57(6 & 2e) eductions	other than	those re	elating	c) 3a	ome cho						
	er 2	I II ions u a, 2b, Expe	ander sec 2c, 2d & enses / De eciation	included (3) ction 57(a 2 2e) eductions (available)	other than s (other the	those re	elating	c) 3a	ome cho						
	er 2 a b	I II ions u a, 2b, Expe Depr in 1c	ander sec 2c, 2d & enses / De eciation of "sche	ction 57(a 22e) eductions (availabledule OS'	other than s (other the only if i	those re	elating ered in offered	c) 3a 3b	ome cho						
	er 2 a b	I II ions u a, 2b, Expe Depr in 1c Inter	ander sec 2c, 2d & enses / Do reciation of "sche	included (3) ction 57(a 2 2e) eductions (available) edule OS' enditure	other than s (other th le only if i	those renan ente	elating ered in offered u/s 57	c) 3a	ome cho						
	er 2 a b	I II ions u a, 2b, Expe Depr in 1c Inter (avai	ander see 2c, 2d & enses / De reciation of "sche rest exp lable on	ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco	other than s (other the only if i') on div me offere	those renamental income	elating ered in offered u/s 57	c) 3a 3b	ome cho						
	er 2 a b	I II ions u a, 2b, Expe Depr in 1c Inter (avai	ander see 2c, 2d & enses / Do eciation of "sche est exp lable on ole Intere	ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco	other than s (other th le only if i	those renamental income	elating ered in offered u/s 57	c) 3a 3b (i) 3c	ome cho						
	er 2 a b c ci	I II ions u a, 2b, Expe Depr in 1c Inter (avai Eligit	ander see 2c, 2d & enses / De eciation of "sche est explable on ole Interes	ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco	other than s (other the only if i') on div me offere	those renamental income	elating ered in offered u/s 57	c) 3a 3b	ome cha						
und.	er 2 a b c ci d	I II ions t a, 2b, Expe Depr in 1c Inter (avai Eligit value Tota	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Intere	ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco	other than s (other the e only if i ') on div me offere liture u/s	those renamental income	elating ered in offered u/s 57	c) 3a 3b (i) 3c ted 3c	ome cha				4		
und.	er 2 a b c ci d	I II ions t a, 2b, Expe Depr in 1c Inter (avai Eligit value Total ts no	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Intere	ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expendi	(other than s (other the e only if i ') on div me offere liture u/s	those renamental income	elating ered in offered u/s 57	c) 3a 3b (i) 3c ted 3c	ome cha				4 5		
I Am S Pro	b c ci d oun fits	I II ions t a, 2b, Expe Depr in 1c Inter (avai Eligit value Total ts not	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Intere	included (3) ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expendi	cother than cother	those renamento income idend ed in 1a 57(i) –	elating ered in offered u/s 57	c) 3a 3b (i) 3c ed 3c 3d	ome cha	urgeabl	e at spec		5		
und Am Pro	b c ci d oun fits inc	I II ions t a, 2b, Expe Depr in 1c Inter (avai Eligit value Total ts not	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Interest t deduction geable to from oth	included (3) ction 57(a 2 2e) eductions (available edule OS' renditure aly if inco est expenditure ible u/s 58 tax u/s 5 ner source	cother than cother	those renamento income idend ed in 1a 57(i) –	elating ered in offered u/s 57 compu	c) 3a 3b (i) 3c ed 3c 3d al app	i	rates	e at spec	ial rates			
I Am Net	a b c ci d oun fits income	I II ions t a, 2b, Expe Depr in 1c Inter (avai Eligit value Total ts not	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Interest t deducting geable to from othed to DT	included (3) ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expend ible u/s 58 tax u/s 5 ner source (AA porti	cother than cothe	those remains an entoincome idend ed in 1a 57(i) –	elating ered in offered u/s 57 compu	c) 3a 3b (i) 3c ed 3c 3d al app	i lolicable	rates ure to 4i	e at spec	ial rates	6		
Am Pro	b c ci d oun fits income	I II ions u a, 2b, Expe Deprin 1c Inter (avai Eligibrates Total ts not charge ome relater fron	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Interest t deducting geable to from othed to DT	included (3) ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expend ible u/s 58 tax u/s 5 ner source (AA porti	cother than cothe	those remains an entoincome idend ed in 1a 57(i) –	elating ered in offered u/s 57 compu	c) 3a 3b (i) 3c ed 3c 3d al app	i lolicable	rates ure to 4i	e at spec	reducing	5		
Am 5 Pro Net inco	b c ci d oun fits income	I II II II II II II II II II II II II I	ander sec 2c, 2d & enses / Do eciation of "sche est exp lable on ole Interest t deducting geable to from other sections.	included (3) ction 57(a 2 2e) eductions (available edule OS' renditure ely if inco est expend ible u/s 58 tax u/s 5 ner source CAA porti	cother than cothe	those renamento income idend ed in 1a 57(i) –	elating ered in offered u/s 57)- comput t norm (If negation	c) 3a 3b (i) 3c ed 3c 3d al app	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
J Am 5 Pro Net inco nego 1 Inco	b c ci d oum	I II II II II II II II II II II II II I	ander sec 2c, 2d & enses / Do reciation of "sche est exp lable on ole Interest t deducting geable to from other security	included (3) ction 57(a 2 2e) eductions (available edule OS' renditure ely if inco est expend ible u/s 58 tax u/s 5 ner source CAA porti	other than (other han (other than (other than (other than (other than (other	those renamento income idend ed in 1a 57(i) –	elating ered in offered u/s 57)- compu t norm (If negation) aining	c) 3a 3b (i) 3c ed 3c 3d al app	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
J Am 5 Pro 6 Net inco 7 Inco 8 Inco a	b c ci d oun fits income ome Rec	I II ions to a, 2b, Expe Deprin 1c Inter (avail Eligible Total ts not charge ome relate from eligibl	ander sec 2c, 2d & enses / Do reciation of "sche rest exp lable on ole Interest deducting geable to from other security	included (3) ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expend ible u/s 58 tax u/s 5 ner source TAA portisources (a ivity of ov	other than (other han (other than (other than (other than (other than (other	those remains an enterincome idend and in 1a 57(i) —	elating ered in offered u/s 57)- compu t norm (If negation ownin aining	c) 3a 3b (i) 3c ded 3c 3d al apprive take g race take	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
J Am S Pro Net inco nego Inco a	a b c ci d oun fits income arrive ome Recorded	I II ions t a, 2b, Expe Depr in 1c Inter (avai Eligible Total ts not charge ome relat from from from from from eipts luction	ander sec 2c, 2d & enses / Do reciation of "sche rest exp lable on ole Interest deducting geable to from other security	included (3) ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expend ible u/s 58 tax u/s 5 ner source TAA porti sources (a ivity of over	other than s (other th le only if i ') on div me offere liture u/s ses charge ion) – 3 + other than	those remains an enterincome idend and in 1a 57(i) —	elating ered in offered u/s 57)- compu t norm (If negation ownin aining	c) 3a 3b (i) 3c ded 3c 3d al app dive take g race h	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
J Am S Pro Net inco nego Inco a b	b c ci d oun fits income ative ome Rec rec	I II ions t a, 2b, Expe Deprin 1c Inter (avai Eligible value Total ts noo charge ome relat from eipts luctio eipts :	ander sec 2c, 2d & enses / Do reciation of "sche rest exp lable on ole Interest t deduction geable to from other security at the actions under	included (3) ction 57(a 2 2e) eductions (available edule OS' enditure aly if inco est expend ible u/s 58 tax u/s 5 ner source TAA porti sources (a ivity of over	other than s (other th le only if i ') on div me offere liture u/s s (other th le only if i ') on div me offere liture u/s s (other th le only if i ') on div me offere liture u/s s (other th le only if i ') on div me offere liture u/s	those remains an enterincome idend and in 1a 57(i) —	elating ered in offered u/s 57)- compu t norm (If negation aining	c) 3a 3b (i) 3c ded 3c 3d al apprive take g race take	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
J Am J Pro Net inco nega J Inco a b	b c ci d oun fits income Rec Crec Am	I II ions t a, 2b, Expe Deprin 1c Inter (avai Eligible value Total ts not charge ome relat from eipts luctioneipts a counts out to the cou	ander sec 2c, 2d & enses / Do reciation of "sche rest exp lable on ole Interest t deduction geable to from other sections under a the actions under	included (3) ction 57(a 2 2e) eductions (available edule OS' benditure ally if inco est expend ible u/s 58 tax u/s 5 ner source TAA portisources (a ivity of over	other than s (other th le only if i ') on div me offere liture u/s ses charge ion) – 3 + other tha wning and	those remains an enterincome idend and in 1a 57(i) —	elating ered in offered u/s 57)- compu t norm (If negation aining	c) 3a 3b (i) 3c ded 3c 3d al apprive take g race h	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
J Am J Pro J Pro J Inco nego J Inco a b c d	b c ci d oun fits income ative Dec Am Pro	I II ions t a, 2b, Expec Deprin 1c Inter (availe Eligit value Total ts not chars ome a refat from eipts luction eipts and ounts ounts of the counts of the c	ander sec 2c, 2d & enses / Do ecciation of "sche est exp lable on ole Interes t deducting geable to from other sections under a the actions under at 8a onless not ded hargeable	included (3) ction 57(a 2 2e) eductions (available edule OS' benditure ally if inco est expend ible u/s 58 tax u/s 5 ner source TAA porti sources (a ivity of ov r section ly luctible u	other than s (other th le only if i ') on div me offere liture u/s 8 19 res charge ion) – 3 + other than wning and 57 in rela //s 58 n/s 59	those remains an enterincome idend and in 1a 57(i) —	elating ered in offered u/s 57)- compu t norm (If negation aining	c) 3a 3b (i) 3c ded 3c 3d alappive takag race has	i lolicable e the figure horses	rates ure to 4i	e at spec	reducing	6		
			vii r c I Viii 1 I I I I I I I I I I I I I I I I I I I	vii referred chargeab Income Mutual viii 10(23D), Currency 115A(1)(3) Income technical Governmy chargeab Income Survey securities in section 115AC Income residents Income wii Governmy section 115AD(1) Income securities in section 115AD(1) Income residents Income GDRs provised in section 115AD(1) Income residents Income resident	vii referred to in chargeable u/s 115 Income from uni Mutual Funds si 10(23D), purch Currency - 115A(1)(a)(iii) Income from residents or chargeable u/s 115 Income by way of x purchased in fore residents - charges Income by way GDRs purchased by non-residents 115AC Income received by securities (other taxiii nother taxiii n	vii referred to in section chargeable u/s 115A(1)(a)(i) Income from units of U. Mutual Funds specified viii 10(23D), purchased in Currency - charge 115A(1)(a)(iii) Income from royalty of technical services rece Government or Indian chargeable u/s 115A(1)(b) Income by way of interest x purchased in foreign currer residents - chargeable u/s 1 Income by way of divided GDRs purchased in foreign currer residents - chargeable u/s 1 Income by way of divided GDRs purchased in foreign securities (other than units in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII securities (other than units in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII section 194LD - chargeable u/s 115BBA Pass through income in the nat special rates (drop down to be proper DTAA (total of column (2) of SI. Amount Item Country No. of No.1ai, name and income 1b to 1d, Code 2a, 2c & Code column (2) of Code (2a, 2c & Code)	vii referred to in section 194LE chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or Mutual Funds specified in se viii 10(23D), purchased in Fo Currency - chargeable 115A(1)(a)(iii) Income from royalty or fees technical services received Government or Indian concerchargeable u/s 115A(1)(b) Income by way of interest from the purchased in foreign currency by residents - chargeable u/s 115AC Income by way of dividends GDRs purchased in foreign currency by residents - chargeable u/s 115AC Income received by an FII in responsive to the securities (other than units referred in section 115AB) - chargeable 115AC Income received by an FII on bon Government securities referred section 194LD - chargeable as proviso to section 115AD(1)(i) Income received by non-resixive sportsmen or sports associated chargeable u/s 115BBA Pass through income in the nature of its special rates (drop down to be provided amount included in 1 and 2 above, where DTAA (total of column (2) of table SI. Amount Item Country Article No. of No.1ai, name and of DTAA income 1b to 1d, Code DTAA	chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign of Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services received from Government or Indian concern-chargeable u/s 115A(1)(b) Income by way of interest from bonds x purchased in foreign currency by non-residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations chargeable u/s 115BA Pass through income in the nature of income special rates (drop down to be provided) Amount included in 1 and 2 above, which is ceper DTAA (total of column (2) of table below) SI. Amount Item Country Article Rate as No. of No.1ai, name and of Trea if no chargeable u/s 11b to 1d, Code DTAA (enter income lib to 1d, Code D	vii referred to in section 194LBA - cvii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign curii Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b) Income by way of interest from bonds x purchased in foreign currency by non-residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA d Pass through income in the nature of income from a special rates (drop down to be provided) Amount included in 1 and 2 above, which is charge e DTAA (total of column (2) of table below) SI. Amount Item Country Article Rate as per Treaty income 1b to 1d, Code DTAA (enter NIL, o if not	vii referred to in section 194LBA civii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services received from Government or Indian concern-chargeable u/s 115A(1)(b) Income by way of interest from bonds x purchased in foreign currency by non-residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA d Pass through income in the nature of income from other se special rates (drop down to be provided) Amount included in 1 and 2 above, which is chargeable at per DTAA (total of column (2) of table below) SI. Amount Item Country Article Rate as per Whether TRC No. 18 in mame and of Treaty TRC TRC Treaty Trace Trac	vii referred to in section 194LBA - cvii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign cviii Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b) Income by way of interest from bonds x purchased in foreign currency by non-residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA d Pass through income in the nature of income from other sources special rates (drop down to be provided) Amount included in 1 and 2 above, which is chargeable at special rates (drop down to be provided) SI. Amount Item Country Article Rate as per Whether Section 1b to 1d, Code DTAA (total of column (2) of table below)	vii referred to in section 194LBA - cvii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for ix Government or Indian concern - chargeable u/s 115A(1)(b) Income by way of interest from bonds x purchased in foreign currency by non- residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or xiii Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA d Pass through income in the nature of income from other sources chargea special rates (drop down to be provided) Amount included in 1 and 2 above, which is chargeable at special rates i per DTAA (total of column (2) of table below) SI. Amount Item Country Article Rate as per Whether Section Rate as income 1b to 1d, Code DTAA (enter NIL, obtained if not (Y/N)	vii referred to in section 194LBA - cvii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign cviii Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(a)(iii) Income by way of interest from bonds purchased in foreign currency by nonresidents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA Pass through income in the nature of income from other sources chargeable at special rates (drop down to be provided) Amount included in 1 and 2 above, which is chargeable at special rates in India as e per DTAA (total of column (2) of table below) SI. Amount Item Country Article Rate as per Whether Section Rate as Applicable rate income lb to 1d, Code DTAA (teter NIL, obtained Act Act Cluber of Lower	vii referred to in section 194LBA - cvii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreigncviii Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b) Income by way of interest from bonds x purchased in foreign currency by non-residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AC Income received by an FII on bonds or section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA Pass through income in the nature of income from other sources chargeable at special rates (drop down to be provided) a d d Pass through income in the nature of income from other sources chargeable at special rates (drop down to be provided) Amount included in 1 and 2 above, which is chargeable at special rates in India as per DTAA (total of column (2) of table below) SI. Amount [Item] Country Article Rate as per Whether Section Rate as Applicable rincome income Into Ib to 1d, Code 2d in DTAA (total entry) into the received Act Act [lower of income Into Ib to 1d, Code 2d in DTAA (total entry) into the received Act Act Into Ib to 1d, Code 2d in DTAA (total entry) into the received Act Act Into Into Into Into Into Into Into Int	vii referred to in section 194LBA - cvii chargeable u/s 115A(1)(a)(iiac) Income from units of UTI or other Mutual Funds specified in section viii 10(23D), purchased in Foreign civiii Currency - chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for ix chargeable u/s 115A(1)(a)(iii) Income from royalty or fees for ix chargeable u/s 115A(1)(b) Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC Income by way of dividends from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC Income received by an FII in respect of securities (other than units referred to ii section 115AB) - chargeable u/s 115AD(1)(i) Income received by an FII on bonds or sili section 194LD - chargeable as per proviso to section 115AD(1)(i) Income received by non-residents xiv sportsmen or sports associations cxiv chargeable u/s 115BBA d Pass through income in the nature of income from other sources chargeable at special rates (drop down to be provided) e per DTAA (total of column (2) of table below) SI. Amount Included in 1 and 2 above, which is chargeable at special rates in India as per DTAA (total of column (2) of table below) SI. Amount Item Country Article Rate as per Whether Section Rate as Applicable rate income 1b to 1d, Code 1DTAA (enter NIL, obtained if not (1/N)) contraite (lower of (6) or (9))

S	5.	Other Source	TI.4. 1516	From 16/6 to	From 16/9	From 16/12	From 16/3
	0.	Income	Upto 15/6	15/9	to 15/12	to 15/3	to 31/3
			(i)	(ii)	(iii)	(iv)	(v)
		Income by way of					
		winnings from					
		lotteries,					
1		crossword					
'		puzzles, races,					
		games, gambling,					
		betting etc.					
		referred to in					
		section 2(24)(ix)					
2		Dividend Income referred in Sl. No.					
1		1a(i)					
		Dividend Income					
		u/s 115A(1)(a)(i)					
3		@ 20%					
		(Including PTI					
		Dividend Income					
	1	u/s 115AC @					
-	•	10%					
		Dividend Income					
		(other than units					
١,		referred to in					
5		section 115AB)					
		u/s 115AD(1)(i) @ 20% (Including					
		PTI Income)					
		Dividend income					
		chargeable at					
(6	DTAA Rates					
		w.r.t.1a(i)					

Sche	edul	e OA General		
		Do you have any income under the head business and profession? \square Yes \square No details)	(if "ye	s" please enter following
	1	Nature of Business or profession (refer to the instructions)	1	
	2	Number of branches	2	
	3	Method of accounting employed in the previous year (Tick) ☑ ☐ mercantile ☐ cash	3	
	4	Is there any change in method of accounting (Tick) ☑ ☐ Yes	4	
	5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	5	
	6	Method of valuation of closing stock employed in the previous year	6	
		a Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6a	
		b Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	6b	
		Is there any change in stock valuation method $(Tick)$ \square Yes \square No	6c	
		d Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	

Sch	edule	\mathbf{BP}	Computation of income from business or profession			
	A	From	business or profession other than speculative business and specified business			
Z 22 7		1	Profit before tax as per income and expenditure account (as applicable)		1	
BUSINESS OR PROFESSION		2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)	2a		
NCOM BUSIN		2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)	2b		
_		3	Income/ receipts credited to profit and loss account a House property	3a		

	-				21	, ,		
			considered under other heads of income or chargeable u/s b Capital ga		3b			
			115BBH c Other sou		3c			
			ci Dividend		3ci			
			cii other than Dividend	income	3cii			
			u/s 115BB	`		(Item No. A		
			d Cost of Ac	cquisition,	3d	of Schedule VDA)		
			Profit or loss included in 1, which is referred to in section 44AE		4			
		5	Income credited to Profit and Loss account (included in 1) which is exempt	ot				
			a Share of income from firm(s) 5a					
			b Share of income from AOP/BOI 5b					
			c Any other exempt income (specify nature and amount)					
			i ci					
			iii Total (ci + cii) 5ciii					
			d Total exempt income		5d			
	l	6	Balance $(1-2a-2b-3a-3b-3c-3d-4-5d)$				6	
	İ		a House pr	roperty	7a			•
		'/	Expenses debited to profit and loss account considered b Capital g under other heads of income		7b			
			c Other so	urces	7c			
	[Total (7a + 7b + 7c)		8			
			Adjusted profit or loss (6+8)				9	
			Depreciation and amortization debited to profit and loss account				10	
		11	Depreciation allowable under Income-tax Act	<u> </u>	111			
			i Depreciation allowable under section 32(1)(ii) and 32(1)(iia)		11i			
			ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)		11ii			
			iii Total (11i+11ii)			1	11iii	
	ŀ	12	Profit or loss after adjustment for depreciation (9+10-11iii)				12	
	ŀ		Amounts debited to the profit and loss account, to the extent disallowable	under			12	
		13	section 36		13			
		14	Amounts debited to the profit and loss account, to the extent disallowable section 37	under	14			
	•	15	Amounts debited to the profit and loss account, to the extent disallowable section 40	under	15			
		16	Amounts debited to the profit and loss account, to the extent disallowable	under	16			
			section 40A Any amount debited to profit and loss account of the previous year but dis	sallowable				
		17	under section 43B		17			
			Interest disallowable under section 23 of the Micro, Small and Medium En Development Act, 2006	nterprises	18			
			Deemed income under section 41					
		19			19			
			Deemed income under section 32AC/ 32AD/ 33AB/ 33ABA/35ABA/ 35ABI 40A(3A)/ 33AC/ 72A	B/ 35AC/	20			
	ľ		Deemed income under section 43CA		21			
	ľ		Any other item of addition under section 28 to 44DB		22			
	İ		Any other income not included in profit and loss account/any other expens	se not				
			allowable (including income from salary, commission, bonus and interest f	from	23			
			firms in which company is a partner)					
			Total (13+14+15+16+17+18+19+20+21+22+23)	ı			24	
			Deduction allowable under section 32(1)(iii)		25			
	ŀ		Amount allowable as deduction under section 32AC Amount of deduction under section 35 or 35CCC or 35CCD in excess of the	ho amount	26			
			debited to profit and loss account (if amount deductible under section 35 or		27			
			35CCD is lower than amount debited to P&L account, it will go to item 23)					
		28	Any amount disallowed under section 40 in any preceding previous year b	out	28			
	-		allowable during the previous year Any amount disallowed under section 43B in any preceding previous year	hut				
			Any amount disanowed under section 45B in any preceding previous year allowable during the previous year	Dut	29			
			Any other amount allowable as deduction		30			
			Decrease in profit or increase in loss on account of ICDS adjustments and	deviation	21			
		. 41	in method of valuation of stock		31			
			Total (25+26+27+28+29+30+31)				32	
	į	33	Income (12+24-32)				33	
		34	Profits and gains of business or profession deemed to be under - i Section 44AE 34i					
	ŀ	35	Net profit or loss from business or profession other than speculative and specific and specific areas.	necified has	sines	s (33+34)	35	1
	ŀ		Net Profit or loss from business or profession other than speculative business or profession of the profession of					
		36	after applying rule 7A, 7B or 8, if applicable (If rule 7A, 7B or 8 is not applin 35)	-			A36	
1	В		utation of income from speculative business					
1	-		Net profit or loss from speculative business as per profit or loss account				37	
			1 F			L	<u> </u>	1

	38	Additions in accordance with se	ction 28 to 44DB			38	
	39	Deductions in accordance with s	section 28 to 44DB			39	
	40	Income from speculative busine	ss) (37+38-39)			B40	
(Comp	outation of income from specified	business under section 35AD				
	41	Net profit or loss from specified	business as per profit or loss a	ccount		41	
	42	Additions in accordance with se	ction 28 to 44DB			42	
	43	Deductions in accordance with s 32 or 35 on which deduction u/s 3		leduction under section,	- (i) 35AD, (ii)	43	
	44	Profit or loss from specified but	siness) (41+42-43)			44	
	45	Deductions in accordance with s	section 35AD(1)			45	
	46	Income from Specified Business	(44-45)			C46	
	47	Relevant clause of sub-section (5) of section 35AD which cover	s the specified business	(to be selected	C47	
		from drop down menu)				C47	
D.	48 Incon	ne chargeable under the head 'Pr	ofits and gains from business of	or profession' (A36+B	40+C46)		
1	E Intra	head set off of business loss of cu	rrent year				
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business incom	ne remaining	g after set off
			(1)	(2)	(3	(1) = (1) - (2)	
	i	Loss to be set off (Fill this row		(A36)			
		only if figure is negative)		()			
	ii	Income from speculative business	(B40)				
	iii	Income from specified business	(C46)				
	iv	Total loss set off (ii + iii)	·				
	v	Loss remaining after set off (i -	iv)				

Sl	CYLA Details of Inco Head/ Source of	Income of	House property loss of		Other sources loss	Current year's
No	. Income	current year	the current year set off		(other than loss	Income
		(Fill this		or specified business	from race horses) of	remaining after
		column only if		loss) of the current year	•	set off
		income is zero or positive)	Total loss	set off Total loss	off Total loss	
		or positive)	(4 of Schedule –HP)	((2v of item E) of	(6 of Schedule-OS)	
			(4 of Schedule –III)	Schedule-BP)	(0 of Schedule-OS)	
		1	2	3	4	5=1-2-3-4
	Loss to be adjusted ->					
i	House property					
	Business (excluding					
ii	speculation income and					
	income from specified business)					
iii						
	Specified business					
iv	income u/s 35AD					
	Short-term capital gain					
v	taxable @15%					
V	Short-term capital gain					
-	taxable @ 30%					
X 7:	Short-term capital gain taxable at applicable					
V 1	rates					
	Short-term capital gain					
vii	i taxable at special rates					
	in India as per DTAA					
ix	Long term capital gain					
1.7	taxable@ 10%					
X	Long term capital gain					
	taxable @ 20% Long term capital gains					
X						
28.	in India as per DTAA					
	Net Income from					
	Other sources					
xi						
	owning race horses and					
	winnings from lottery)					
	Profit from owning and					
xii	8					
—	horses					
xi		4 66				
X	Loss remaining after	set-off				

	dule PT Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.		or investment fund ead of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/Loss 9=7-8	TDS on such amount, if any
	(1)	(2)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)
	1.	(drop down to			i	Hou	se property				
		be provided)			ii	Cap	ital Gains				
						A	Short term				
						ai	Section 111A				
						aii	Others				
						В	Long term				
						bi	Section 112A				
						bii	Sections				
							other than				
[-]							112A				
ME					iii		er Sources				
2					a		dend				
Z					b	Oth					
НĐ					iv		me claimed to be	exempt			
PASS THROUGH INCOME						A	u/s 10 (23FBB)				
HI						В	u/s				
SS						С	u/s				
PA	2.				i	Hou	se property				
					ii	Cap	ital Gains				
						A	Short term				
						ai	Section 111A				
						aii	Others				
						В	Long term				
						bi	Section 112A				
						bii	Section other than 112A				
					iii	Oth	er Sources				
						A	Dividend				
						В	Others				
					iv		me claimed to be	exempt			
						A	u/s 10 (23FBB)				
						D					
						В	u/s				
NOT	TE >	Diagonia	o the instructio	f f*11*	4 /1.*	C	u/s				

Sche	dule SI	Income chargeable to tax at special rates [Please see instr	uction	n]		
	Sl. No.	Section		Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A (STCG on shares where STT paid)		15	(1)	(11)
	2	115AD (STCG for FIIs on securities where STT not paid)		30		
	3	112 proviso (LTCG on listed securities/ units without indexation)		10		
	4	115AC (LTCG for non-resident on bonds/GDR)		10		
Œ	5	115AD (LTCG for FII on securities)		10		
RATE	6	112 (LTCG on others)		20		
SPECIAL R	7	112A(LTCG on equity shares/units of equity oriented fund/units of business trust on which STT is paid)		10		
CI	8	STCG chargeable at special rates in India as per DTAA				
PE	9	LTCG Chargeable at special rates in India as per DTAA				
S	10	115AC (Income by way interest received by non-resident from bonds or GDR purchased in foreign currency)		10		
	11	115AC (Income by way of Dividend received by non-resident from bonds or GDR purchased in foreign currency		10		
	12	115BB (Winnings from lotteries, puzzles, races, games etc.)		30		
	13	115BBH- Tax on Income from Virtual Digital asset				
		(i) Income under head business or profession		30	(3d of Schedule BP)	

•	(ii) Income under head Capital gain	30	(C2 of Schedule CG)
14	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	60	
15	Any other income chargeable at special rate (Please choose from drop down menu)		(part of 2c of schedule OS)
16	Income from other sources chargeable at special rates in India as per DTAA		(part of 2e of schedule OS)
17	Income in the nature of Short Term Capital Gain chargeable @ 15%	15	
18	Pass through Income in the nature of Short Term Capital Gain chargeable @ 30%	30	
19	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	10	
20	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	20	
21	Pass through Income in the nature of Long Term Capital Gain chargeable @ 10% other than section 112A	10	
22	Pass through income in the nature of income from other source chargeable at special rates		(2d of schedule OS)
	Total		

Sche	dule	Accreted income under section 115TD (App. 10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via)	icable	if	exemption	clai	med	u/s	11	and	12	or
	1	Aggregate Fair Market Value (FMV) of total assets of special	ied pe	erson	1	1						
	2	Less: Total liability of specified person				2						
	3	Net value of assets (1 – 2)				3						
		(i) FMV of assets directly acquired out of income referred in section 10(1)										
	4	FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB, if benefit u/s 11 and 12 not claimed during the said period	4::									
		(iii) FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii									
		(iv) Total (4i + 4ii + 4iii)				liv						
		Liability in respect of assets at 4 above				5						
	6	Accreted income as per section 115TD [3 – (4iv – 5)]				6						
	7	Additional income-tax payable u/s 115TD at maximum mar	ginal ı	rate		7						
	8	Interest payable u/s 115TE				8						
	9	Specified date u/s 115TD				9						
	10	Additional income-tax and interest payable			1	10						
	11	Tax and interest paid			1	11						
	12	Net payable/refundable (10 - 11)			1	12						
	13	Date(s) of deposit of tax on accreted income		Date MM/Y		Dat DD/MM			D	Date D/MM/		
	14	Name of Bank and Branch										
	15	BSR Code										
	16	Serial number of challan										
	17	Amount deposited										

Sch	ıedule	115BBI Specified income of certain institutions under section 115BBI		
		Particulars		Amount
	1	Deemed income referred in Explanation 4 to the third proviso to section 10(23C) or section 11(3)	1	<total 15="" col="" i="" of="" schedule=""></total>
	2	Deemed income referred under section 11(1B)	2	< Total of Col 8 of Schedule D>
	3	Income which is deemed to be income under the twenty-first proviso to section 10(23C) or which is excluded from the total income as per section 13(1)(c)	3	
	4	Income which is not exempt under section $10(23C)$ on account of violation of clause (b) of the third proviso of section $10(23C)$ or which is excluded from the total income as per section $13(1)(d)$	4	
	5	Income which is not excluded from the total income as per section 11(1)(c)	5	
	6	Income accumulated or set apart in excess of fifteen per cent of the income where such accumulation is not allowed under any specific provision of this Act;	6	
	7	Total (total of Sl. No. 1 to 6)	7	

	Sl.	Country	Taxpayer	Sl.	Head of income	Income from	Tax paid	Tax payable on	Tax relief	Relevant
ı١		Code	Identification			outside India	outside	such income	available in	article of
			Number			(included in	India	under normal	India	DTAA if
						PART B-TI)		provisions in	(e)=(c) or (d)	relief
								India	whichever is	claimed u/
									lower	90 or 90A
-					(a)	(b)	(c)	(d)	(e)	(f)
	1			i	House Property					
				ii	Business or					
				11	Profession					
il				iii	Capital Gains					
				iv	Other sources					
Ĺ					Total					
	2			i	House Property					
				11	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
					Total					

	1	Details of Tax relic	ef claimed					
		Country Code	Taxpayer	Total taxes paid	d outside India	Total tax relief availab	ole	Section under
⊴			Identification	(total of (c) of S	chedule FSI in	(total of (e) of Schedule	FSI	which relief claimed
INDIA			Number	respect of ea	ch country)	in respect of each count	try)	
								91)
		(a)	(b)	(0	2)	(d)		(e)
OUTSIDE								
PAID			Total					
L		T. 4 - 1 T 1' - C	Total	<u> </u>	DTAA!	1-1-(4'00/00 A)		
RELIEF FOR TAX	2	(Part of total of 1(d	-	i country where	DI AA is appii	cable (section 90/90A)	2	
OR	3			f country where	DTAA is not a	pplicable (section 91)	3	
[조] 조]		(Part of total of 1(d	//					
]E			-	,		wed in India, has been		
邑			by the foreign tax	authority durin	g the year? If	yes, provide the details	4	Yes/No
K K		below	r					<u> </u>
TAX		Amount of ta	ix	b	Assessment y India	ear in which tax relief a	llow	ed in

Scl		le FA			n Assets and								1'
	AI		nber, 2022)		counts held (inciua	ing any ben	enciai int	erest) at an	y time au	ring the cal	endar year (ending as on
ľS	Sl No	Country name		Name of financial institution	Address of financial institution	ZIP code	Account number	Statu	-	count ing date	Peak balance during the period	Closing balance	Gross interest paid/credited to the account during the period
SE	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)	(11)	(12)
ASSETS	(i)												
	(ii)												
OF FOREIGN	A2	Details of December		istodial Acc	ounts held (in	ıcludir	ng any benef	ficial inte	rest) at any	time duri	ng the calen	dar year en	ding as on 31 st
OF.	Sl	Countr	Country	Name of	Address	ZIP	Account	Status	Account	Peak	Closing	Gros	s amount
Y	No	y name	code	financial	of	code	number		opening	balanc	e balance	paid/cr	edited to the
				institution	financial				date	during t	he	account du	ring the period
DETAILS					institution					period		(drop down	ı to be provided
Ψ												specifyi	ing nature of
Ţ												am	ount viz.
DI												interest/div	idend/proceeds
												from sale o	r redemption of
												financia	l assets/ other
												ir	icome)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)		(12)
	(i)												
	(ii)												

A3	ending	as on	31st Dece	mber, 20	22				ny beneficia								
SI No	Countr y name		ountry code	Name of entity		Address of entity	ZIP	Nature of entity	Date of acquiring the interest	g va	alue of	of investr	ment g the	Closing value	ame paid/c with r to	ount redited f respect 1 the	Fotal gros proceeds rom sale redemption
															durii	ng the	investmer during th
(1)	(2)		(3)	(4)		(5)	(6)	(7)	(8)		(9)	(10))	(11)		riod (2)	period (13)
(i) (ii)																	
A4								or Annui	ty Contrac	t hel	ld (inclu	ding ar	ıy ben	eficial	interest	t) at any 1	ime duri
Sl No	Countr y name	Co	year end ountry code	Name institut insurance	of fina ion in	ncial which	Ado fin	dress of nancial titution	ZIP code	Dat	te of cont	tract	surre		alue or value of ract	paid/cre respe contract	oss amou edited wit ct to the during the
(1)	(2)		(3)		(4)			(5)	(6)		(7)			(8)			(9)
(i) (ii)																	
						y Entity	y held	l (includ	ing any be	enefi	icial inte	erest)	at any	time	during	the ca	lendar ye
		as on Zip	31st Dece			Nature	of	Date	Total	Į,	ncome a	ccrued	Natur	e of In	icome ta	xable and	l offered i
No		_	of entity			Interes	_	ince held			from s		Incor			this retur	
	Name			the Er	tity	Direct Benefic			(at cost) (i	in	Inter	est		A	mount	Schedule	Item
	and code					owner			rupees)							where offered	number
						Benefici	ary										schedul
(1)	(2a)	(2b)	(3)	(4))	(5)		(6)	(7)		(8)		(9)		(10)	(11)	(12)
(i) (ii)																	
` '	Details	of Iı	 nmovab	 le Prope	erty he	eld (incl	uding	anv ber	eficial int	eres	t) at an	v time	durin	g the	calend	ar vear ei	ding as o
	31 st Dec		er, 2022			(,						_			
Sl No		Zip Code		ess of the operty	0	wnership Direct/		Date of quisition	Total Investmen		ncome d from t		Natur Incor			xable and this retur	l offered i
110	ry Name	Coue	110	perty	F	Beneficial		quisition	(at cost) (i		prope		Incor	_		Schedule	Item
	and				_	owner/			rupees)							where	number
(1)	code (2a)	(2b)		(3)	В	eneficiar (4)	y	(5)	(6)		(7)		(8)		(9)	offered (10)	schedul (11)
(i)	()	(/		(-)		. ,		(-)	(-)				(-)		()	(')	, ,
(ii)																	
			-	_	Asset	held (in	ncludi	ing any l	eneficial i	inter	rest) at	any tii	me du	ring t	he cal	endar yea	r ending
Sl		Decen Zip	Nature	2 e of Asset	0	wnership)-	Date of	Total	T	ncome d	erived	Natur	e of Ir	ncome ta	xable and	l offered i
No	ry	Code		01115500		Direct/	ac	equisition	Investmen		from the		Incor			this retur	
	Name and				E	Beneficial owner/			(at cost) (i rupees)	in				A	mount	Schedule where	Item number
	code				В	eneficiar	y		rupees)							offered	schedul
(1)	(2a)	(2b)		(3)		(4)		(5)	(6)		(7)		(8)		(9)	(10)	(11)
(i)							_							_			<u> </u>
(ii)	Doto:1~	of a	00011114) inl	ioh	n borro	ciani-	ag outh-	rity held	(inal	Indina :	my h	nefie:	al ist	orost) -	ot one 4	mo dresi-
					-		_	_	rity neid (ch has not		_	-				u any th	me uurii
Sl	Name		Address		_				k Balance/		hether in		If (7)			es, Incom	e offered i
No	the Institut	ion l	of the Institution	Name and	Code	the accoun			vestment uring the		accrued xable in		yes Incor		A morra	Schedul	
	in whi		เมรนเนนเป	Code		holder			uring the year <i>(in</i>	ta	hands	-	accru		Amount	where	
	the acco								rupees)				in th			offered	
	is hel (2a)		(2b)	(3a)	(3b)	(4)	- ((5)	(6)	+	(7)		accor		(9)	(10)	schedu (11)
(1)	(2a)		(20)	(34)	(30)	(-1)	+	.~,	(9)		(1)		(0	<u>'</u>	(2)	(10)	(11)
(1) (i)																	
(i) (ii)	Details	of tr	usts, cre		der th	e laws o	of a co	ountry or	ıtside Indi	ia, ir	n which Whetl	•	re a tı			iciary or	

(1)	Name and code	(2b)	the trust	trustees (4)	address of Settlor	Beneficiaries (6)	(7)	is taxable in your hands		Amount (10)	Schedule where offered	Item number of schedule (12)
(i)												
(ii)												
G			ny other inco ome under th				ıtside Indi	a which is	not included	in,- (i) it	ems A to	F above
SI No	Count ry Name and code	Zip Code	Name and ac	ldress of th vhom deriv	•	Income derived	Nature (of income	Whether taxable in your hands?	-	s, Income of this return Schedule where offered	Item number of schedule
(1)	(2a)	(2b)		(3)		(4)	(5)	(6)	(7)	(8)	(9)
(i)												
(ii)												
VO7	TE >	Please	refer to instru	ctions for fi	lling out th	is schedule.				ı	1	I

SCHEDULE	SH S	HAREI	IOLDI	NG OI	F UNLI	STED	COM	PANY							
If you are an	unlisted comp	oany, plo	ease fur	nish t	he follo	wing d	etails;	;-							
Details of sha	reholding at t	he end	of the p	reviou	s year										
Name of the	Residen	ıtial	Type o	of	PAN]	Date o	of	Nu	mber of	Fac	e value p	er Issue Pri	ice per	Amount
shareholder	status in	India	share	,		ac	quisit	ion	sha	res held		share	sha	re	received
,															
Details of equ	ity share app	lication	money	pendiı	ıg allotı	ment a	t the e	end of the	e pr	evious yea	r				
Name of the applicant	Residentia status in India		pe of are	PAN	Date applic			ımber of res applic for		Applicat money receive	y	Face v	alue per share	Pro	posed issue price
	India							101		Teccive	u				
Details of sha	reholders who	o is not a	a sharel	holder	at the e	end of	the pr	evious ye	ear	but was a	share	holder a	t any time dur	ing the pr	evious year
Name of the	Residential	Type	PAN	Nui	nber	Fac	ce	Issue	Ţ	Amount	D	ate of	Date on	Mode of	In case of
shareholder	status in	of		of sl	hares	value	per	Price p	er	received	acq	uisition	which cease	cessation	transfer,
	India	share		h	eld	sha	re	share	•				to be		PAN of the
													shareholder		shareholde
															r

PART-B

Part I	3 – TI	STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31 ST MARCH, 2023		
		Applicable if exemption is being claimed u/s 11 and 12 or $10(23C)(iv)/10(23C)(v)/$ 10(2 rt B3 is not applicable.	3C)(vi)/10	0(23C)(via) and
1		untary Contributions other than Corpus and anonymous donations taxable u/s BBC [(C- Ai-Bi) of Schedule VC]	1	
2	u/s 1 Note	Intary contribution forming part of corpus other than anonymous donations taxable $[15BBC](A+B)$ of schedule Part B-TI-Part B1] are violated, this field will be considered adjustment under section 143(1)	2	
	A	Corpus representing donations received for the renovation or repair of places notified u/s 80G(2)(b) [Aia +Bia of Schedule VC]	A	
	В	Corpus other than above [Aib +Bib of Schedule VC]	В	
3	10(2	regate of income referred to in sections 11, 12 and sections 10(23C)(iv), 10(23C)(v), (3C)(vi) and 10(23C)(via) derived during the previous year excluding Voluntary cribution included in 1 above (10 of Schedule AI)	3	
4	Amo	ount eligible for exemption under section 11(1)(c)	4	
	A	Approval number given by the Board	A	
	В	Date of approval by board	В	
5	Inco	ome to be applied (1+2+3-4)	5	
6		lication of income for charitable or religious purposes or for the stated objects of the t/institution:-		

		Amount applied during the previous year [Excluding application from borrowed		
	i	fund, deemed application, previous year accumulation upto 15% etc, i.e. not from the income of prev. year] [Sr.no. G from Schedule A]	6i	
	ii	Repayment of loan during the previous year- [Sr.no. 4 of table A2 of Schedule J]	6ii	
	11	Amount applied during the previous year- invested or deposited back into specified	011	
	iii	mode of Corpus fund (disallowed earlier on application of fund for object of trust/institution) invested or deposited back, into one or more of the forms or modes specified in Section 11(5) maintained specifically for such corpus, from the income of that year and to the extent of such investment or deposit [Sr.no. 4 of table A1 of Schedule	6iii	
	iv	Amount deemed to have been applied during the previous year as per clause (2) of Exploration to continue 11(1) of Col 2 of Schodulo D for EV 2022 22	6iv	
		Explanation to section 11(1) < Col 2 of Schedule D for FY 2022-23> A If (iv) above applicable, whether option in Form No. 9A has been furnished to the Assessing Officer	A	
		B If yes, date of furnishing Form No. 9A (DD/MM/YYYY)	В	
		Amount accumulated or set apart for application to charitable or religious purposes	ь	
	v	or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section $11(1)(a)/11(1)(b)$ or in terms of third proviso to section $10(23C)$ [restricted to the maximum of 15% of $(1+3)$ above]	6v	
	vi	Amount in addition to amount referred to in (v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled)	6vi	
_	vii	Total [6i+6ii+6iii+6iv+6v+6vi]	6vii	
7		tions Income chargeable under gestien 115DDL Total of SLNs 7 of Schedule 115DDL	7:	
	i	Income chargeable under section 115BBI < Total of Sl. No 7 of Schedule 115BBI >	7i	
	ii	Income in respect of which exemption under section 11 is not available being anonymous donation (Diii of schedule VC	7 ii	
	iii	Income chargeable under section 12(2)	7iii	
	iv	Amount disallowable under section 12(2) Amount disallowable under section 11(1) r.w.s 40(a)(ia) or 10(23C) r.w.s 40(a)(ia)	7iiv	
	17	Amount disallowable under section 11(1) r.w.s 40(a)(la) or 10(23C) r.w.s 40(a)(la) Amount disallowable under section 11(1) r.w.s 40A(3)/(3A) or 10(23C) r.w.s	714	
	v	40A(3)/(3A)	7v	
	vi	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 3A to section 11(1) read with section 80G(2)(b)	7vi	
	vii	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	7vii	
	viii	Total [7i+7ii+7iii+7iv+7v+7vi+7vii]	7viii	
8		me chargeable u/s 11(4)	8	
9		s income after Exemption u/s 11/10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via)	9	
,		vii)+7viii+8]		
	Inco	me not forming part of item No. 9 above		
	i	Income from house property [4 of Schedule HP] (enter nil if loss)	10i	
	ii	Profits and gains of business or profession [as per item No. D 48 of schedule BP]	10ii	
	iii	Income under the head Capital Gains	10	
		A: Short term	10iiiA	
10		Ai Short-term chargeable @ 15% (9ii of item E of schedule CG) Aii Short-term chargeable @ 30% (9iii of item E of schedule CG)	Ai	
		Aii Short-term chargeable @ 30% (9iii of item E of schedule CG) Aii i Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Aii Aiii	
		Ai Short-term chargeable at special rates in India as per DTAA (9v of item E of v Schedule CG)	Aiv	
		Av Total Short-term (Ai + Aii + Aiv) (enter nil if loss)	Av	
		B Long term	10iiiB	
		Bi Long-term chargeable @ 10% (9vi of item E of schedule CG)	Bi	
		Bii Long-term chargeable @ 20% (9vii of item E of schedule CG)	Bii	
		Bii Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Biii	
		Bi v Total Long-term (Bi + Bii + Biii) (enter nil if loss)	Biv	
		C Sum of Short-term/Lon g-term capital gains (Av+Biv) (enter nil if loss)	10iiiC	
		D Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	10iiiD	
		Total capital gains (C + D)	10iiiE	
	iv	Income from other sources [as per item No. 9 of Schedule OS]	10iv	
		Total $(10i + 10ii + 10iiiE + 10iv)$	10v	
11	V			
11	Gro	s income (9+10) es of current year to be set off against 10v (total of 2xiv, 3xiv and 4xiv of Schedule	11	

13	Total Income (11-12)	13	
14	Income which is included in 13 and chargeable to tax at special rates (total of col. (i) of schedule SI)	14	
15	Anonymous donations, included in 13, to be taxed under section 115BBC @ 30% (<i>Diii of Schedule VC</i>)	15	
16	Income chargeable u/s 115BBI , included in 13, to be taxed @ 30% (Sl.No 7 of Schedule 115BBI)	16	

Part B2 - Applicable if exemption is being claimed under section 13A/13B and under sections 10(21), 10(22B), 10(23A), 10(23AAA), 10(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A), 10(23C)(iiiab), 10(23C)(iiiac), 10(23C)(iiiac), 10(23C)(iiiae), 10(23C)(iiiac), 10(10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(47) Amount eligible for exemption under sections 10(21), 10(22B), 10(23A), 10(23AAA), 1 10(23B), 10(23EC), 10(23ED), 10(23EE), 10(29A) Amount eligible for exemption under section 10(23C)(iiiab), 10(23C)(iiiac), 10(23C)(iiiad), 2 10(23C)(iiiae), 10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(47) Income chargeable under section 11(3) read with section 10(21) [Total of Col 15 of Schedule 3 3 Income claimed as exempt under section 13A in case of a Political Party 4 4 Income claimed as exempt under section 13B in case of an Electoral Trust (item No. 6vii of 5 Schedule ET Voluntary Contribution received during the year 6 **Heads of Income Income from house property** [4 of Schedule HP] (enter nil if loss) 7i **Profits and gains of business or profession** [as per item No. \overline{D} 48 of schedule BP] 7ii iii **Income under the head Capital Gains** 7iiiA A **Short term** (A5 of schedule CG) Short-term chargeable @ 15% (9ii of item E of schedule CG) Ai Ai Aii **Short-term chargeable** @ **30%** (9iii of item E of schedule CG) Aii 7 Aiii Short-term chargeable at applicable rate (9iv of item E of Aiii schedule CG Aiv Short-term chargeable at special rates in India as per Aiv DTAA (9v of item E of Schedule CG) Total Short-term (Ai + Aii + Aiii + Aiv) (enter nil if loss) Αv Αv **Long term** (B4 of schedule CG) (enter nil if loss) В 7iiiB Bi **Long-term chargeable** @ **10%** (9vi of item E of schedule CG) Bi Bii **Long-term chargeable** @ **20%** (9vii of item E of schedule CG) Bii Biii Long-term chargeable at special rates in India as per Biii **DTAA** (9viii of item E of schedule CG) Biv Total Long-term (Bi + Bii + Biii) (enter nil if loss) Biv C Sum of Short-term/Lon g-term capital gains 7iiiC (Av+Biv) (enter nil if loss) Capital gain chargeable @ 30% u/s 115BBH (C2 of D 7iiiD schedule CG) 7iiiE Total capital gains (C + D) **Income from other sources** [as per item No. 9 of Schedule OS 7iv Total (7i + 7ii + 7iiiE + 7iv)7v Gross income [6+7v-4-5] +3 8 **Losses of current year to be set off against 8** (total of 2xiv, 3xiv and 4xiv of Schedule CYLA) 9 10 10 **Gross Total Income (8-9)** Income which is included in 10 and chargeable to tax at special rates (total of col. (i) of 11 11 Net Agricultural income for rate purpose 13 13 Aggregate Income (10-11-12+13) [applicable if (10-11-12) exceeds maximum amount not 14 14 chargeable to tax] 15 Income chargeable at maximum marginal rates 15

Part I	33- Applicable if total income chargeable to tax u/s twenty-second proviso to section 10(23C) or se	ction 13(10)
	es in Sl. No. A(26) of Part A-General, specify the reason why the provisions of twenty-second viso to Clause (23C) of section 10 or sub-section (10) of section 13 are applicable?	
(a)	Provision of proviso to clause (15) of section 2 is applicable	Yes/No
(b)	Condition specified in clause (a) of tenth proviso to 10 (23C) / sub-clause (i) of clause (b) of sub-section (1) of section 12A have been violated	Yes/No
(c)	Condition specified in clause (b) of tenth proviso to 10 (23C)/ sub-clause (ii) of clause (b) of sub-section (1) of section 12A have been violated	Yes/No
(d)	Condition specified in twentieth proviso to 10(23C)/ clause (ba) of sub-section (1) of section 12A have been violated	Yes/No

		Sl. No. A(26) of Part A-General, please the provide computation of Income chargeable nty second proviso to Clause (23C) of section 10/Sub-section (10) of section 13				
1	Total	Income for the previous year other than Sl. No. 7	Amount in Rs.			
2		Expenditure incurred in India, for the objects of the assessee,	Amount in Rs.			
	†	aditure to be disallowed				
	(i)	Expenditure from the corpus standing to the credit of the trust or institution as on the end of the financial year immediately preceding the previous year relevant to the assessment year for which income is being computed	Amount in Rs.			
	(ii)	Expenditure from any loan or borrowing	Amount in Rs.			
	(iii)	Depreciation in respect of an asset, acquisition of which has been claimed as application of income, in the same or any other previous year; and	Amount in Rs.			
	(iv)	Expenditure in the form of contribution or donation to any person.	Amount in Rs.			
	(v)	Capital expenditure	Amount in Rs.			
3	(vi)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-clause (ia) of clause (a) of section 40	Amount in Rs.			
	(vii)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with sub-section 3 of section 40A	Amount in Rs.			
	(viii)	Amount disallowable under Explanation to sub-section (10) of section 13 or Explanation to twenty second proviso to clause (23C) of section 10 read with section (3A) of section 40A	Amount in Rs.			
	(ix)	Any other disallowance	Amount in Rs.			
	(x)	Total expenditure to be disallowed (i)+(ii)+(iii)+(iv)+(v)+(vi)+(vii)+(vii)+(ix)	Amount in Rs.			
4	Additi	ions				
	(i)	Income chargeable under section 115BBI < Total of Sl. No 7 of Schedule 115BBI>	Amount in Rs			
	(ii)	Income in respect of which exemption under section 11 is not available, being anonymous donation (Diii of schedule VC)	Amount in Rs			
	(iii)	Income chargeable under section 12(2)	Amount in Rs			
	(iv)	Income as per Explanation 3B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 3A to section 11(1) read with section 80G(2)(b)	Amount in Rs			
	(v)	Income as per Explanation 1B in case of violation of clause (a) or (b) or (c) or (d) of Explanation 1A to section 10(23C) read with section 80G(2)(b)	Amount in Rs			
	(vi)	Amount in Rs				
5	Incom	ne chargeable u/s 11(4)	Amount in Rs			
6	Sum t	otal [(1-2+3x)+4vi+5)]	Amount in Rs			
7	Incom	ne not forming part of item No. 6 above				
	i	Income from house property [4 of Schedule HP] (enter nil if loss)	Amount in Rs.			
	ii iii	Profits and gains of business or profession [as per item No. D48 of schedule BP]	Amount in Rs.			
	111	Income under the head Capital Gains a Short term				
		ai Short-term chargeable @ 15% (9ii of item E of schedule CG)	Amount in Rs.			
		aii Short-term chargeable @ 30% (9iii of item E of schedule CG)	Amount in Rs.			
		aiii Short-term chargeable at applicable rate (9iv of item E of schedule CG)	Amount in Rs.			
		aiv Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	Amount in Rs.			
		av Total Short-term (ai + aii + aiii + aiv) (enter nil if loss) b Long term	Amount in Rs.			
		bi Long-term chargeable @ 10% (9vi of item E of schedule CG)	Amount in Rs.			
		bii Long-term chargeable @ 20% (9vii of item E of schedule CG)	Amount in Rs.			
		biii Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	Amount in Rs.			
		biv Total Long-term (bi + bii + biii) (enter nil if loss)	Amount in Rs.			
		c Sum of Short-term/Lon g-term capital gains (av+biv) (enter nil if loss) d Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	Amount in Rs. Amount in Rs.			
		e Total capital gains (c + d)	Amount in Rs.			
	iv	Income from other sources [as per item No. 9 of Schedule OS]	Amount in Rs.			
	v	Amount in Rs.				
8		Total (7i+7ii+7iiie+7iv) s of current year to be set off against 7v (total of 2xiv, 3xiv and 4xiv of Schedule CYLA)	Amount in Rs.			
9		Income (6+7-8)	Amount in Rs.			
10	Incom SI)	ne which is included in 9 and chargeable to tax at special rates (total of col. (i) of schedule	Amount in Rs.			

11	Anonymous donations, included in 10, to be taxed under section 115BBC @ 30% (Diii of Schedule VC)	Amount in Rs.
12	Income chargeable u/s 115BBI, included in 10, to be taxed @ 30% (Sl. No 7 of Schedule 115BBI)	Amount in Rs.
13	Income chargeable to tax u/s twenty-second proviso to clause (23C) of section 10 or sub-section (10) of section 13 (10-11-12-13)	Amount in Rs.

Part B – TTI Computation of tax liability on total income 1 Tax payable on total income Tax at normal rates on [Sl. No. (13-14-15-16) of Part B1 of Part B-TI] OR [Sl. No. (14-15) of Part B2 of Part B-TI] 1a OR [Sl. No. 14 of Part B3 of Part B-TI] **b** Tax at special rates (total of col. (ii) of Schedule-SI) 1b Tax on anonymous donation u/s 115BBC @30% on [Sl. No. 15 of Part B1 of Part B-TI] OR [Sl. No. 12 of Part B2 **1c** of Part B-TI] OR [Sl. No. 12 of Part B3 of Part B-TI] Tax on income chargeable u/s 115BBI @30% on [Sl. No. 16 of Part B1 of Part B-TI] OR [Sl. No. 13 of Part B3 of 1d Part B-TI] Tax at maximum marginal rate on Sl. No. 15 of Part B2 1e of Part B-TI Rebate on agricultural income [In Part B2, applicable if (10-1f 11-12) of Part B-TI exceeds maximum amount not chargeable to g Tax Payable on Total Income (1a+ 1b+1c+ 1d+1e- 1f) 1g Surcharge 25% of 13(ii) of Schedule SI 2i On [1g - (13(ii) of Schedule SI)]2ii iii Total (i + ii) 2iii Health and Education cess @ 4% on (1g+ 2iii) 3 4 Gross tax liability (1g+2iii+3)Tax relief Section 90/90A (2 of Schedule TR) 5a Section 91 (3 of Schedule TR) 5b c Total (5a + 5b) 5c Net tax liability (4-5c)Interest and fee payable Interest for default in furnishing the return (section 7a 234A) Interest for default in payment of advance tax (section b 7b Interest for deferment of advance tax (section 234C) **7**c Fee for default in furnishing return of income (section 234F) 7d **Total Interest and Fee Payable** (7a+ 7b+ 7c+ 7d) Aggregate liability (6 + 7e)Taxes Paid a Advance Tax (from column 5 of 15A) 9b **FAXES PAID b** TDS (total of column 9 of 15B) **c** TCS (total of column 7(i) of 15C) 9c d Self-Assessment Tax (from column 5 of 15A) 9d Total Taxes Paid (9a+ 9b+ 9c+ 9d) 9e 10 Amount payable (Enter if 8 is greater than 9e, else enter 0) 10 11 Refund(If 9e is greater than 8) (refund, if any, will be directly credited into the bank account) 11 Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 12 115TD) Do you have a bank account in India (Non- Residents claiming refund with no bank Select Yes or No account in India may select No) BANK ACCOUNT a) Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts) IFS Code of the Bank in Name of the Bank Account Number Indicate the account Indicate the account in case of Bank Accounts held used for digital which you prefer to get in India receipts/ payments your refund credited, if (tick account(s) \(\overline{\pi} \) any (tick one account for refund **\(\mathbb{I} \)** i ii

	Note: 1) Minimum one account should be selected for refund credit																			
	2	1) Minimum one account should be selected for refund credit 2) In case of refund, multiple accounts are selected for refund credit, then refund will be credited to one of the account																		
	decided by CPC after processing the return Rows can be added as required																			
	b	b) Non- residents, who are claiming income-tax refund and not having bank account in India may, at their option,																		
_	f						gn bank			,		-		e T	4.		- 1		TDAN	т
	Sl. No. SWIFT Code						Name of the Bank					Country of Location							IBAN	<u> </u>
	14 Do you at any time during the previous year,-																			
	(i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in																			
	any entity) located outside India; or (ii) have signing authority in any account located outside India; or																			
	(iii) have income from any source outside India?																			
		••			ise of	a residen	<i>it] [E</i>	Insure	e Schedul	e FA is	filled u _l	o if the o	ansu	ver is Ye	s]					1
15 A	_		YMEN		of A	dvanca	Fax and	Solf_	Accoccm	ont To	v									
	Sl			SR C		avance .			sit (DD/M			rial Nui	mbe	r of Cha	llan			Amou	nt (Rs)	
LF	No (1)			(2)					(3)				(4)	1				//	2)	
ADVANCE/ SELF A SSESSMENT TAX	i (1)	<u>'</u>		(2)					(3)	\top			(4)	, 				()	,, 	
ICE,	ii																			
VAN	iii																			
A S	iv		End	1	- 1 - 1 -	- C A J	ce tax and	1 C -1C	1		CI M.	0 - 0	1 of	Dant D	TTI					
	1770						e (TDS)									6D/1	(C/1	6D foo	michod	by
В		ducto		Deuu	ieu a	at Sourc	æ (1D3)	OH I	iicome [As per	roim	IU A IS	ssuc	u or re	,, ,,,	.UD/10	JC/1	ioD Iui	Insileu	Бу
Sl No		DS edit	PAN/A: of Ot			N of the ductor/	Unclai TDS bro			of the c ancial `				edit bein					ponding eipts/	TDS credit
110		ating	Person			/Aadhar	forward							s being				withd	being	
	to self / TDS credit of Tenant/ the FY2022-23) this year), no								not applicable if TDS offered				ered	carried forward						
		other related to Buyer person other				Fin. TDS Deducted Deduc					is deducted u/s 194N) in Claimed Claimed in the hand									
		-			ь	ouyei	Fin.	TDS	S Deduct	ed Ded	ucted in					he har	ıds	Gross	Head	
	per [ot	rson ther		er	Б	ouyei	Year in		in ow	the l	hands o	n Clain f in ov	ned wn	Claime of any	d in to	persor	as .	Gross Amoun	t of	
	per [ot per as	rson ther rson per	othe	er	D	ouyei	-	b/f		the an		Clain	ned wn	Claime of any o per ru	d in to	persor BA(2)	as			
	per [ot per as	rson ther rson per ule	othe	er	Б	ouyer	Year in which	b/f	in ow	the langer	hands o y other rson as er rule	Clain f in ov han	ned wn	Claime of any o per ru	ed in to other de 371	persor BA(2)	as		t of	
	per [ot per as	rson ther rson per	othe	er	Б	ouyei	Year in which	b/f	in ow	the langer per 37E	hands o y other rson as	Clain f in ov han	ned wn	Claime of any o per ru	ed in to other de 371	persor BA(2)	as		t of	
(1)	per [ot per as ru 37B.	rson ther rson per ule	othe	er on)		(4)	Year in which	b/f	in own	the langer per street app	hands o y other rson as er rule (A(2) (if dicable) (8)	Clain f in ov hand	ned wn ds	Claime of any o per ru aj	ed in to other le 37I oplica	persor BA(2) ble)	n as (if		t of	
(1)	per [ot per as ru 37B.	rson ther rson per ule A(2)]	otho perso	er on)		•	Year in which deducted	b/f	in own	the langer per street app	hands o y other rson as er rule BA(2) (if dicable)	Clain f in ov hand	ned wn ds	Claime of any o per ru	ed in to other le 37I oplica	persor BA(2) ble)	n as (if	Amoun	t of Incom	е
(1)	per [ot per as ru 37B.	rson ther rson per ule A(2)]	otho perso	er on)		•	Year in which deducted	b/f	in own	the langer per street app	hands o y other rson as er rule (A(2) (if dicable) (8)	Clain f in ov hand	ned wn ds	Claime of any o per ru aj	ed in to other le 37I oplica	persor BA(2) ble)	n as (if	Amoun	t of Incom	е
(1) i	per [ot per as ru 37B.	rson ther rson per ule A(2)]	otho perso	er on)		•	Year in which deducted	b/f	in own	the langer per street app	hands o y other rson as er rule (A(2) (if dicable) (8)	Clain f in ov hand	ned wn ds	Claime of any o per ru aj	ed in to other le 37I oplica	persor BA(2) ble)	n as (if	Amoun	t of Incom	е
i	per [ot per as ru 37B.	rson ther rson per ule A(2)]	other person (3)	er on)		(4)	Year in which deducted	b/f	in own hands	the language per per same same same same same same same same	hands o y other rson as r rule (A(2) (if olicable) (8) me TD	Claim or han	ned wn ds	Claime of any o per ru ap	ed in to other de 371 oplica (10) TDS	persor BA(2) ble)	n as (if	Amoun	t of Incom	е
(1) i	per [ot per as ru 37B.]	rson ther rson per ule A(2)]	(3)	er on)	eted a	(4)	Year in which deducted (5)	(6)	in owi hands (7) per Fori	n the an per po 37E app	hands of yother reson as er rule (A(2) (if dicable) (8) me TD (issued rought)	h Claim f in ov han	med wn ds	Claime of any of	d in to ther to the solution (10) TDS	PAN Aadh	n as (if)	(11)	t of Incom (12)	(13) S credit
i	per [ot per as ru 37B.	rson ther rson per ule A(2)] 2) tails o	othe person (3)	Collector Tale	eted a	(4) at Source duction Tax	Year in which deducted (5) (5) e (TCS) PAN o other Personal Control of the P	(6) [As] f Son	in own hands (7) per Fort	n the san per per san	hands o y other rson as er rule A(2) (if dicable) (8) me TD issued	h Claim in ov ham	med wn ds	Claime of any of	d in to ther de 37I oplica (10) TDS	PAN Aadh	n as (if)	(11)	t of Incom (12) TC bein	(13) S credit g carried
i	per [ot per as ru 37B.]	tails o	(3) f Tax (CS credit sing to se person or rule 3)	Collection Tail Tail Tail Tail Tail Tail Tail Tail	eted a	(4) at Source duction Tax ction Number	year in which deducted (5) (5) e (TCS) PAN o other Person (if TCS credit to the content to th	b/f (6) (8) (8) (8) (1)	in owi hands (7) per Fori	n the an per po 37E app	hands o y other rson as er rule (A(2) (if dicable) (8) me TD issued	h Claim in ou ham f (9) S by the FCS of to Collected in own	med wn ds	Claime of any of	(10) TDS	PAN Aadh	n as (if N/ aar	(11)	t of Incom (12) TC bein	(13) S credit
i	per [ot per as ru 37B.]	tails o	f Tax (CS credit ting to se ere person	Collection Tail Tail Tail Tail Tail Tail Tail Tail	eted a	(4) at Source duction Tax ction	e (TCS) PAN o other Personal related to related to the related to	b/f (6) (8) (8) (8) (1)	in own hands (7) per Forr Inclaimed forw Fin. Year	n the san per per san	hands o y other rson as er rule (A(2) (if dicable) (8) me TD issued	h Clain in ov hand (9) S by the TCS of Collected	Col the any	Income Income Income	d in tother de 371 (10) TDS	PAN Aadh	n as (if N/ aar Clai the l	(11) t being is Year imed in hands or	t of Incom (12) TC bein fc	(13) S credit g carried
i C	per [ot per as ru 37B.]	tails o	(3) f Tax (CS credit sing to se person or rule 3)	Collection Tail Tail Tail Tail Tail Tail Tail Tail	eted ax Dec	(4) at Source duction Tax ction Number	year in which deducted (5) (5) e (TCS) PAN o other Person (if TCS credit to the content to th	b/f	in own hands (7) per Forr Inclaimed forw Fin. Year in which	n the san per per san	hands o y other rson as er rule (A(2) (if dicable) (8) me TD issued	h Claim in ou ham f (9) S by the FCS of to Collected in own	Columbia Col	Claime of any of	(10) (10) (TDS	PAN Aadh TCS c claimed a own	n as (if N/ aar Clair the lany)	(11) t being is Year imed in	t of Incom (12) TC bein fo	(13) S credit g carried
i	per [ot per as ru 37B.]	tails o	(3) f Tax (CS credit sing to se person or rule 3)	Collection Tail Tail Tail Tail Tail Tail Tail Tail	eted ax Dec	(4) at Source duction Tax ction Number	e (TCS) PAN o other Person (if TCS credit related other)	b/f	in own hands (7) per Forr Inclaimed forw Fin. Year in which	n the san per per san	hands o y other rson as er rule (A(2) (if dicable) (8) me TD issued	h Claim in ou ham f (9) S by the FCS of to Collected in own	Colthe cany personal rule	Income Illector(gar llected in hands or other son as possible.	(10) (10) (TDS	PAI Aadh TCS c claime	n as (if N/ aar Claim the lany pers rule	(11) t being is Year imed in hands or other son as por 37-I (if	t of Incom (12) TC bein fc	(13) S credit g carried
i C	per [ot per as ru 37B.]	ttails o	(3) f Tax (CS credit sing to se person or rule 3)	Collection Tail Tail Tail Tail Tail Tail Tail Tail	exted a xx Dec and Collection Count the C	(4) at Source duction Tax ction Number ollector	e (TCS) PAN o other Person	b/f	in own hands (7) per Forr Inclaimed forw Fin. Year in which	n the an per per 37E app Inco TCS brard (b/f) Amou	issued ought of the body of the body of the role of the body of th	h Claim in ou ham f (9) S by the FCS of to Collected in own	Colthe cany personal rule	Income Illector(current fiar llected in hands or other son as ppe 237-1 (if blicable)	(10) (10) (10) (10) (10) (10) (10) (10) (10)	PAN Aadh TCS c claimed a own aands	n as (if N/ aar Claim the lany personal application)	(11) t being is Year imed in hands or other son as po	t of Incom (12) TC bein fc	S credit g carried orward
i C	per [ot per as rt 37B.]	ttails o	(3) f Tax (CS crediting to se er person per rule 3' I]	Collection Tail Tail Tail Tail Tail Tail Tail Tail	eted ax Dec	(4) at Source duction Tax ction Number ollector	e (TCS) PAN o other Person (if TCS credit related other)	b/f	in own hands (7) per Fori Juciaimed forw Fin. Year in which collected	n the san per per san	issued ought of the body of the body of the role of the body of th	by the Collected in own hands	Colthe cany personal rule	Income llector(current fra ar llected in hands or other son as pre 2 37-I (if	(10) (10) (10) (10) (10) (10) (10) (10) (10)	PAN Aadh TCS c claimed a own	(if N/ aar credit claim credit claim cla	(11) t being is Year imed in hands or other son as por 37-I (if licable)	t of Incom (12) TC bein for	(13) S credit g carried
i C	per [ot per as ru 37B.	ttails o	(3) f Tax (CS crediting to se er person per rule 3' I]	CCollection Table 17- According to the control of t	Collection (2)(at Source duction Tax ction Number ollector	e (TCS) PAN o other Person (if TCS credit related to other person (3)	[As] [As] [Output	in own hands (7) per Forn Inclaimed forw Fin. Year in which collected (4)	n the an per per street and per per street and per per street and an an an an an an an an an an an an an	issued ought	by the Collected in own hands	Col the c Yea Col the any pers rule app	Income Illector(current fiar llected ir hands or other son as pe 237-I (if blicable) (6)(ii)	(10) (10) (10) (10) (10) (10) (10) (10) (10)	PAN Aadh TCS c claimed a own aands	(if N/ aar credit claim credit claim cla	(11) t being is Year imed in hands or other son as possible 37-I (if licable) (7)(ii)	t of Incom (12) TC bein for	S credit g carried orward
i C	per [ot per as rt 37B.]	ttails o	(3) f Tax (CS crediting to se er person per rule 3' I]	CCollection Table 17- According to the control of t	exted a xx Dec and Collection Count the C	at Source duction Tax ction Number ollector	e (TCS) PAN o other Person	[As] [As] [Output	in own hands (7) per Forn Inclaimed forw Fin. Year in which collected (4)	n the an per per street and per per street and per per street and an an an an an an an an an an an an an	issued ought	by the Collected in own hands	Col the c Yea Col the any pers rule app	Income Illector(current fiar llected ir hands or other son as pe 237-I (if blicable) (6)(ii)	(10) (10) (10) (10) (10) (10) (10) (10) (10)	PAN Aadh TCS c claimed a own aands	(if N/ aar credit claim credit claim cla	(11) t being is Year imed in hands or other son as possible 37-I (if licable) (7)(ii)	t of Incom (12) TC bein for	S credit g carried orward
i C	per [ot per as rt 37B.]	ttails o	(3) f Tax (CS crediting to se er person per rule 3' I]	CCollection Table 17- According to the control of t	Collection (2)(at Source duction Tax ction Number ollector	e (TCS) PAN o other Person (if TCS credit related to other person (3)	[As] [As] [Output	in own hands (7) per Forr Juctaimed forw Fin. Year in which collected (4)	n the an per per street and stree	issued i in b/f C	by the Collected in own hands	Col the c Yea Col the any pers rule app	Income Illector(current fiar llected ir hands or other son as pe 237-I (if blicable) (6)(ii)	(10) (10) (10) (10) (10) (10) (10) (10) (10)	PAN Aadh TCS c claimed a own aands	(if N/ aar credit claim credit claim cla	(11) t being is Year imed in hands or other son as possible 37-I (if licable) (7)(ii)	t of Incom (12) TC bein for	S credit g carried orward
i C	per [ot per as rt 37B.]	ttails o	(3) f Tax (CS crediting to se ere person over rule 3' I]	CCollection Table 17- According to the control of t	Collection (2)(at Source duction Tax ction Number ollector	e (TCS) PAN o other Person (if TCS credit related to other person (3)	[As] [As] [Output	in own hands (7) per Forn Unclaimed forw Fin. Year in which collected (4) VERI	n the an per per street and per per street and per per street and an and an an an an an an an an an an an an an	issued i in b/f C	by the Collected in own hands	Col the c Yea Col the any pers rule app	Income Illector(current fiar llected in hands or other son as per 37-I (if blicable) (6)(ii)	(10) (10) (10) (10) (10) (10) (10) (10) (10)	PAN Aadh TCS c claimed a own aands	(if N/ aar credit claim credit claim cla	(11) t being is Year imed in hands or other son as possible 37-I (if licable) (7)(ii)	t of Incom (12) TC bein for	S credit g carried orward

solemnly declare that to the best of my knowledge and belief, the information given in the return and the
schedules, statements, etc. accompanying it is correct and complete is in accordance with the provisions of
the Income-tax Act, 1961.
I further declare that I am making this return in my capacity as (drop down to be provided) and I am also competent to make this return and verify it. I am holding permanent

Place

account number

Date

Sign here \rightarrow '.

[PART II—SEC. 3(i)]

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished

(if allotted) (*Please see instruction*).

under section 92CD)